

IN THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 403 OF 2022

IN THE MATTER OF:

DALJEET SINGH

... Applicant

Versus

STATE OF UTTAR PRADESH & ORS.

... Respondent(s)

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	26.03.2021.	
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Priyanka Swami
THROUGH
PRIYANKA SWAMI

Advocate

Counsel for SEIAA, U.P.

Chamber 04, Shivalik Tower

Kaushambi, Ghaziabad

Date: __.01.2023

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Reply On Behalf Of RESPONDENT NO. 02- State Level Environment Impact Assessment Authority (SEIAA), Uttar Pradesh.

MOST RESPECTFULLY SHOWETH: -

Preliminary submissions:-

- I. That the Ministry of Environment and Forest, Govt. of India through its notification dated 14/09/2006 (as amended), herein attached as **Annexure I** has made it mandatory to obtain Prior Environmental Clearance prior to establishment or expansion of any such project or activity which is listed in the schedule of notification.
- II. That the Environmental clearance shall be required for:

- i. All new projects or activities listed in the Schedule to this notification.
 - ii. Expansion and modernization of existing projects or activities listed in the Schedule to this notification with addition of capacity beyond the limits specified for the concerned sector, that is, projects or activities which cross the threshold limits given in the Schedule, after expansion or modernization;
 - iii. Any change in product-mix in an existing manufacturing unit included in Schedule beyond the specified range.
 - iv. Objective of this process is to impose certain restrictions and prohibitions on new projects or activities, or on the expansion or modernization of existing projects or activities based on their potential environmental impacts.
- III.** That The environmental clearance shall be taken from Central Government in the Ministry of Environment and Forests for matters falling under Category 'A' in the Schedule and at State level, the State Environment Impact Assessment Authority (SEIAA) for matters falling under Category 'B' in the said Schedule, before any construction work, or preparation of land by the project management except for securing the land, is started on the project or activity.
- IV.** That The State Environment Impact Assessment Authority (SEIAA) shall base its decision on the recommendations of a State level Expert Appraisal Committee (SEAC).

- V. That The SEIAA and SEAC, Uttar Pradesh have been constituted by Ministry of Environment and Forest & CC, Govt. of India vide notification bearing no. S.O 3338(E) dated. 16.10.2017 (herein attached as **Annexure II**) and subsequently reconstituted through notification bearing no. S.O. 2276(E) dated 11/06/2021(herein attached as **Annexure III**)
- VI. That Directorate of Environment, Govt. of U.P. has been declared to function as Secretariat to these statutory bodies i.e. SEIAA and SEAC by State Government.
- VII. That all such project proposals received to the SEIAA, UP for Prior Environmental Clearance are dealt according to the EIA Notification, 2006 (as amended) herein attached as **Annexure IV (Same as Annexure I)**.
- VIII. That it becomes necessary to mention here that auction and/or mining leases in the District are granted by mining Department and District Administration, for which prior environmental clearance is a prerequisite in cases where grant of new leases or renewal of leases have been undertaken after 14/09/2006, i.e. date of issuance is EIA notification, 2006. District Administration/ Department of Geology and Mining U.P. regulates mining in terms of area, quantity, exploration/replenishment, preparation of fresh District Survey Report, amendment in District Survey Report, controls and regulates the actual mining work in the field. The cases of illegal mining/violations may also be provided/ dealt by the District Administration/ Department of Geology and Mining.

- IX. That SEIAA, having limited power and jurisdiction complies accordingly. We as an organization has very limited authority and resources thereby restricting our scope of work. SEIAA draws its delegated authority and responsibilities from the by Ministry of Environment and Forest.
- X. That the present application is in grievances that Project Proponent-M/s. Star Mines, (hereinafter referred as- "PP") was awarded lease for sand mining in village Bartha Korsi, Tehsil-Behat Distt. Saharanpur, Uttar Pradesh. Allegedly, The miner is illegally carrying on underwater mining in Yamuna River by using heavy machinery and is thereby even diverting the natural flow of Yamuna River which is causing the risk of floods in the rural areas of Haryana. The said mining is also endangering flora and fauna and riverine ecology. In support of his grievances, the applicant has enclosed photographs which reflect use of heavy machinery for alleged illegal mining being done in utter violation of Sustainable Sand Mining Management Guidelines, 2016.
- XI. That the PP was granted Mining Lease in respect of Gata No. 1. Village Barthakorsi. Tehsil Behat District Saharanpur, U.P (hereinafter referred to as "the said mine") admeasuring 36.00 Hectares, for excavation/mining of about 7,56,000/- cubic meter per annum of Sand, bajri and boulder.
- XII. That This Hon'ble Tribunal, vide order dated 21.04.2022, constituted a Joint Committee comprising of CPCB, Uttar Pradesh State Environment Impact Assessment Authority (UPSEIAA) and State PCB, Director, Department of Mines, Government of Uttar Pradesh and District Magistrate and

Superintendent of Police, Saharanpur and directed the same to submit factual and action taken report within two months. In acquiescence thereof, report of the Joint Committee was submitted to this Hon'ble Tribunal vide email dated 13.07.2022, herein attached as **Annexure V**.

- XIII.** That another original application filed by the present applicant registered as *OA No. 403/2022 titled as Daljeet Singh Vs. State of U.P.* is pending before this Tribunal and the present matter is currently being heard with the aforementioned.

Reply:-

1. It is submitted that an online Application dated 03.05.2020, Proposal No-SIA/UP/MIN/53028/2020 was made by the project proponent, Shri Deepak Chaudhari (Partner) M/s Star Mines for issuance of grant of Terms of Reference for River Sand/Bajari/Boulder Mining Project at Khand no. 01, Village-Bartha Korsi, Tehsil-Behat, District-Saharanpur, U.P. (area-36.0 Ha.)
2. That the case was considered in 466th SEAC Meeting dated 02/06/2020 wherein, a presentation was made by project proponent along with their consultant M/s Ind Tech House Consult. The proponent, through the documents submitted and the presentation made, informed the committee regarding the project. The committee discussed the matter and recommended to issue the terms of reference

- (ToR) for the preparation of EIA. Concerned copy of minutes, dated: 02.06.2020 is being filed herewith and marked as **Annexure VI**.
3. That, the case was Subsequently considered in 374th SEIAA Meeting 12.06.2020 wherein, SEIAA agreed with the recommendations of the SEAC to issue the additional ToR's to proposed project for conducting EIA studies. The SEIAA also added additional ToR points. Concerned copy of minutes, dated: 12.06.2020 is being filed herewith and marked as **Annexure VII**.
 4. Further, SEIAA, vide letter no. 157/Parya/SEAC/5653/2019 dated: 30.06.2020 issued grant of Terms of Reference for River Sand/Bajari/Boulder Mining Project at Khand no. 01, Village-Bartha Korsi, Tehsil-Behat, District-Saharanpur, U.P. (area-36.0 Ha.). Concerned copy of ToR letter dated 30/06/2020 is being filed herewith and marked as **Annexure VIII**.
 5. After the grant of ToR an online Application dated 25.11.2020, Proposal No- SIA/UP/MIN/58603/2020 was made by the project proponent, Shri Deepak Chaudhari (Partner) M/s Star Mines for issuance of grant of Environment Clearance for River Sand/Bajari/Boulder Mining Project at Khand no. 01, Village-Bartha Korsi, Tehsil-Behat, District-Saharanpur, U.P. (area-36.0 Ha.).

6. Chronologically, the case was considered in 509th SEAC Meeting Dated 09/12/2020 wherein, a presentation was made by project proponent along with their consultant M/s Ind Tech House Consult. The proponent, through the documents submitted and the presentation made, informed the committee regarding the project.
7. The committee discussed the matter and recommended grant of Environment Clearance for the proposed project along with the general and specific conditions. Concerned copy of minutes, dated: 09.12.2020 is being filed herewith and marked as **Annexure IX**.
8. That the case was considered in 433rd SEIAA Meeting dated 04.01.2021 wherein, SEIAA noted that SEAC has recommended to grant EC to the above project. SEIAA gone through file and documents and found that in issued ToR and in approved mining plan geo-coordinates of workable and non-workable area is not mentioned. Hence SEIAA opined that project proponent shall clarify the same. Concerned copy of minutes, dated: 04/01/2021 is being filed herewith and marked as **Annexure X**.
9. That the PP had submitted his clarification on 15.01.2021 regarding query raised by SEIAA. Later, the case was considered in 454th SEIAA Meeting 10.03.2021 wherein, SEIAA agreed with the recommendations of the SEAC to grant the prior Environment Clearance to the proposed project along with all the general and

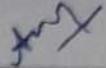
specific conditions as suggested by SEAC also adding certain specific conditions along with it. Concerned copy of minutes, dated: 10/03/2021 is being filed herewith and marked as **Annexure XI**.

10. That SEIAA, vide letter no. 843/Parya/SEIAA/5989-5653/2020 dated: 26.03.2021 issued grant of Environment Clearance for River Sand/Bajari/Boulder Mining Project at Khand no. 01, Village-Bartha Korsi, Tehsil-Behat, District-Saharanpur, U.P. (area-36.0 Ha.). Concerned copy of Environment Clearance letter dated 26/03/2021 is being filed herewith and marked as **Annexure XII**.

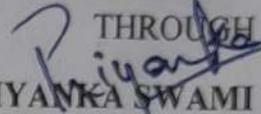
PRAYER

It is, therefore, most respectfully prayed that this Hon'ble Tribunal may graciously be pleased to:

- i. Dismiss this Application with Exemplary cost Or
- ii. Pass any such other order as may deem fit.



Respondent

THROUGH

PRIYANKA SWAMI

Advocate

Counsel for SEIAA, U.P.

Chamber 04, Shivalik Tower

Kaushambi, Ghaziabad

Date: __.01.2023

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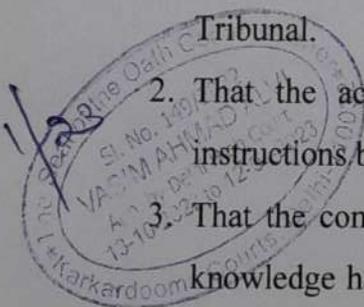
AFFIDAVIT

Affidavit of Sh. ANURAG KUMAR YADAV, aged about 46 years s/o Sh. P.N.Singh, presently posted as DEPUTY DIRECTOR, DIRECTORATE OF ENVIRONMENT U.P., having office at E-12/1,NOIDA, Uttar Pradesh..

1. That I am posted as stated above and well conversant with the facts of the present case and as such competent to swear this affidavit before this Tribunal.
2. That the accompanying reply has been drafted by our counsel upon instructions based on official record.
3. That the contents of the accompanying reply are true and correct and the knowledge has been derived from official records and nothing material has been concealed there from.



DEPONENT



23 JAN 2023

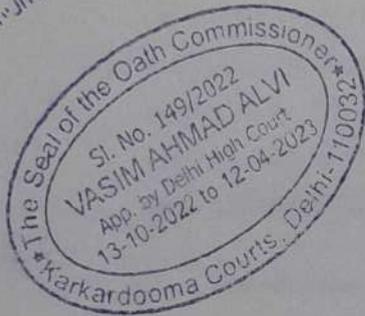
VERIFICATION

Verified on solemn affirmation at New Delhi on this 23 day of January, 2023, that the contents of the foregoing affidavit are true and correct to the best of my knowledge and no part of it is false and nothing material has been concealed there from.

[Handwritten Signature]

DEPONENT

[Handwritten Signature]
I identify that Deponent who has signed
in my presence in my presence



CERTIFIED THAT THE DEPONENT,
Shri/Smt./Km..... Amiraj Kumar Yadav
S/o, W/o, D/o, Sn..... P. D. Singh
Identified by Shri/Smt..... Mukta Singh
has solemnly Affirmed before me at Delhi
on 23 JAN 2023 at Sl. No. 1/23
that the contents of the affidavit which
have been read over & explained to him/her
are true & correct to his/her/knowledge

[Handwritten Signature]
Oath Commissioner KKD Court, Delhi

From -
Oath Commissioner Pool,
Karkardooma Court, Delhi

(Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii)
MINISTRY OF ENVIRONMENT AND FORESTS
 New Delhi 14th September, 2006
Notification

S.O. 1533(E). - Whereas, a draft notification under sub-rule (3) of Rule 5 of the Environment (Protection) Rules, 1986 for imposing certain restrictions and prohibitions on new projects or activities, or on the expansion or modernization of existing projects or activities based on their potential environmental impacts as indicated in the Schedule to the notification, being undertaken in any part of India, unless prior environmental clearance has been accorded in accordance with the objectives of National Environment Policy as approved by the Union Cabinet on 18th May, 2006 and the procedure specified in the notification, by the Central Government or the State or Union territory Level Environment Impact Assessment Authority (SEIAA), to be constituted by the Central Government in consultation with the State Government or the Union territory Administration concerned under sub-section (3) of section 3 of the Environment (Protection) Act, 1986 for the purpose of this notification, was published in the Gazette of India, Extraordinary, Part II, section 3, sub-section (ii) vide number S.O. 1324 (E) dated the 15th September, 2005 inviting objections and suggestions from all persons likely to be affected thereby within a period of sixty days from the date on which copies of Gazette containing the said notification were made available to the public;

And whereas, copies of the said notification were made available to the public on 15th September, 2005;

And whereas, all objections and suggestions received in response to the above mentioned draft notification have been duly considered by the Central Government;

Now, therefore, in exercise of the powers conferred by sub-section (1) and clause (v) of sub-section (2) of section 3 of the Environment (Protection) Act, 1986, read with clause (d) of sub-rule (3) of rule 5 of the Environment (Protection) Rules, 1986 and in supersession of the notification number S.O. 60 (E) dated the 27th January, 1994, except in respect of things done or omitted to be done before such supersession, the Central Government hereby directs that on and from the date of its publication the required construction of new projects or activities or the expansion or modernization of existing projects or activities listed in the Schedule to this notification entailing capacity addition with change in process and or technology shall be

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

undertaken in any part of India only after the prior environmental clearance from the Central Government or as the case may be, by the State Level Environment Impact Assessment Authority, duly constituted by the Central Government under sub-section (3) of section 3 of the said Act, in accordance with the procedure specified hereinafter in this notification.

¹Includes the territorial waters

2. Requirements of prior Environmental Clearance (EC):- The following projects or activities shall require prior environmental clearance from the concerned regulatory authority, which shall hereinafter referred to be as the Central Government in the Ministry of Environment and Forests for matters falling under Category 'A' in the Schedule and at State level the State Environment Impact Assessment Authority (SEIAA) for matters falling under Category 'B' in the said Schedule, before any construction work, or preparation of land by the project management except for securing the land, is started on the project or activity:

- (i) All new projects or activities listed in the Schedule to this notification;
- (ii) Expansion and modernization of existing projects or activities listed in the Schedule to this notification with addition of capacity beyond the limits specified for the concerned sector, that is, projects or activities which cross the threshold limits given in the Schedule, after expansion or modernization;
- (iii) Any change in product - mix in an existing manufacturing unit included in Schedule beyond the specified range.

3. State Level Environment Impact Assessment Authority:- (1) A State Level Environment Impact Assessment Authority hereinafter referred to as the SEIAA shall be constituted by the Central Government under sub-section (3) of section 3 of the Environment (Protection) Act, 1986 comprising of three Members including a Chairman and a Member – Secretary to be nominated by the State Government or the Union territory Administration concerned.

- (2) The Member-Secretary shall be a serving officer of the concerned State Government or Union territory administration familiar with environmental laws.
- (3) The other two Members shall be either a professional or expert fulfilling the eligibility criteria given in Appendix VI to this notification.

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

- (4) One of the specified Members in sub-paragraph (3) above who is an expert in the Environmental Impact Assessment process shall be the Chairman of the SEIAA.
- (5) The State Government or Union territory Administration shall forward the names of the Members and the Chairman referred in sub- paragraph 3 to 4 above to the Central Government and the Central Government shall constitute the SEIAA as an authority for the purposes of this notification within thirty days of the date of receipt of the names.
- (6) The non-official Member and the Chairman shall have a fixed term of three years (from the date of the publication of the notification by the Central Government constituting the authority).
- ¹“(7) All decisions of the SEIAA shall be taken in a meeting and shall ordinarily be unanimous:
Provided that, in case a decision is taken by majority, the details of views, for and against it, shall be clearly recorded in the minutes and copy thereof sent to MoEF.”

4. Categorization of projects and activities:-

- (i) All projects and activities are broadly categorized in to two categories - Category A and Category B, based on the spatial extent of potential impacts and potential impacts on human health and natural and man made resources.
- (ii) All projects or activities included as Category 'A' in the Schedule, including expansion and modernization of existing projects or activities and change in product mix, shall require prior environmental clearance from the Central Government in the Ministry of Environment and Forests (MoEF) on the recommendations of an Expert Appraisal Committee (EAC) to be constituted by the Central Government for the purposes of this notification;
- (iii) All projects or activities included as Category 'B' in the Schedule, including expansion and modernization of existing projects or activities as specified in sub paragraph (ii) of paragraph 2, or change in product mix as specified in sub paragraph (iii) of paragraph 2, but excluding those which fulfill the General Conditions (GC) stipulated in the Schedule, *will* require prior environmental clearance from the State/Union territory Environment Impact Assessment Authority (SEIAA). The SEIAA shall base its decision on the recommendations of a State or Union territory level Expert Appraisal Committee (SEAC) as to be constituted for in this notification. ^{II} “In the absence of a duly constituted SEIAA

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

or SEAC, a Category 'B' project shall be considered at Central Level as a Category 'B' project;"

5. Screening, Scoping and Appraisal Committees:-

The same Expert Appraisal Committees (EACs) at the Central Government and SEACs (hereinafter referred to as the (EAC) and (SEAC) at the State or the Union territory level shall screen, scope and appraise projects or activities in Category 'A' and Category 'B' respectively. EAC and SEAC's shall meet at least once every month.

- (a) The composition of the EAC shall be as given in Appendix VI. The SEAC at the State or the Union territory level shall be constituted by the Central Government in consultation with the concerned State Government or the Union territory Administration with identical composition;
- (b) The Central Government may, with the prior concurrence of the concerned State Governments or the Union territory Administrations, constitute one SEAC for more than one State or Union territory for reasons of administrative convenience and cost;
- (c) The EAC and SEAC shall be reconstituted after every three years;
- (d) The authorised members of the EAC and SEAC, concerned, may inspect any site(s) connected with the project or activity in respect of which the prior environmental clearance is sought, for the purposes of screening or scoping or appraisal, with prior notice of at least seven days to the applicant, who shall provide necessary facilities for the inspection;
- (e) The EAC and SEACs shall function on the principle of collective responsibility. The Chairperson shall endeavour to reach a consensus in each case, and if consensus cannot be reached, the view of the majority shall prevail.

6. Application for Prior Environmental Clearance (EC):-

An application seeking prior environmental clearance in all cases shall be made in the prescribed Form 1 annexed herewith and Supplementary Form 1A, if applicable, as given in Appendix II, after the identification of prospective site(s) for the project and/or activities to which the application relates, before commencing any construction activity, or preparation of land, at the site by the applicant. The applicant shall furnish, along with the application, a copy

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

of the pre-feasibility project report except that, in case of construction projects or activities (item 8 of the Schedule) in addition to Form 1 and the Supplementary Form 1A, a copy of the conceptual plan shall be provided, instead of the pre-feasibility report.

7. Stages in the Prior Environmental Clearance (EC) Process for New Projects:-

7(i) The environmental clearance process for new projects will comprise of a maximum of four stages, all of which may not apply to particular cases as set forth below in this notification. These four stages in sequential order are:-

- Stage (1) Screening (Only for Category 'B' projects and activities)
- Stage (2) Scoping
- Stage (3) Public Consultation
- Stage (4) Appraisal

I. Stage (1) - Screening:

In case of Category 'B' projects or activities, this stage will entail the scrutiny of an application seeking prior environmental clearance made in Form 1 by the concerned State level Expert Appraisal Committee (SEAC) for determining whether or not the project or activity requires further environmental studies for preparation of an Environmental Impact Assessment (EIA) for its appraisal prior to the grant of environmental clearance depending up on the nature and location specificity of the project. The projects requiring an Environmental Impact Assessment report shall be termed Category 'B1' and remaining projects shall be termed Category 'B2' and will not require an Environment Impact Assessment report. For categorization of projects into B1 or B2 except item 8 (b), the Ministry of Environment and Forests shall issue appropriate guidelines from time to time.

II. Stage (2) - Scoping:

(i) "Scoping": refers to the process by which the Expert Appraisal Committee in the case of Category 'A' projects or activities, and State level Expert Appraisal Committee in the case of Category 'B1' projects or activities, including applications for expansion and/or modernization and/or change in product mix of existing projects or activities, determine detailed and comprehensive Terms Of Reference (TOR) addressing all relevant environmental concerns for the preparation of an Environment Impact Assessment (EIA) Report in respect of the project or activity for which prior environmental clearance is sought. The Expert Appraisal Committee or State level Expert Appraisal Committee

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

concerned shall determine the Terms of Reference on the basis of the information furnished in the prescribed application Form 1/Form 1A including Terms of Reference proposed by the applicant, a site visit by a sub- group of Expert Appraisal Committee or State level Expert Appraisal Committee concerned only if considered necessary by the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned, Terms of Reference suggested by the applicant if furnished and other information that may be available with the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned. All projects and activities listed as Category 'B' in Item 8 of the Schedule (Construction/Township/Commercial Complexes /Housing) shall not require Scoping and will be appraised on the basis of Form 1/ Form 1A and the conceptual plan.

- (ii) The Terms of Reference (TOR) shall be conveyed to the applicant by the Expert Appraisal Committee or State Level Expert Appraisal Committee as concerned within sixty days of the receipt of Form 1. In the case of Category A Hydroelectric projects Item 1(c) (i) of the Schedule the Terms of Reference shall be conveyed along with the clearance for pre-construction activities .If the Terms of Reference are not finalized and conveyed to the applicant within sixty days of the receipt of Form 1, the Terms of Reference suggested by the applicant shall be deemed as the final Terms of Reference approved for the EIA studies. The approved Terms of Reference shall be displayed on the website of the Ministry of Environment and Forests and the concerned State Level Environment Impact Assessment Authority.
- (iii) Applications for prior environmental clearance may be rejected by the regulatory authority concerned on the recommendation of the EAC or SEAC concerned at this stage itself. In case of such rejection, the decision together with reasons for the same shall be communicated to the applicant in writing within sixty days of the receipt of the application.

III. Stage (3) - Public Consultation:

- (i) "Public Consultation" refers to the process by which the concerns of local affected persons and others who have plausible stake in the environmental impacts of the project or activity are ascertained with a view to taking into account all the material concerns in the project or activity design as appropriate. All Category 'A' and Category B1 projects or activities shall undertake Public Consultation, except the following:-

- (a) modernization of irrigation projects (item 1(c) (ii) of the Schedule).

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b) , (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

- (b) all projects or activities located within industrial estates or parks (item 7(c) of the Schedule) approved by the concerned authorities, and which are not disallowed in such approvals.
- (c) expansion of Roads and Highways (item 7 (f) of the Schedule) which do not involve any further acquisition of land.
- '''(cc) maintenance dredging provided the dredged material shall be disposed within port limits.'';
- '''(d) All Building or Construction projects or Area Development projects (which do not contain any category 'A' projects and activities) and Townships (item 8(a) and 8(b) in the Schedule to the notification)."
- e) all Category 'B2' projects and activities.
- f) all projects or activities concerning national defence and security or involving other strategic considerations as determined by the Central Government.
- (ii) The Public Consultation shall ordinarily have two components comprising of:-
 - (a) a public hearing at the site or in its close proximity- district wise, to be carried out in the manner prescribed in Appendix IV, for ascertaining concerns of local affected persons;
 - (b) obtain responses in writing from other concerned persons having a plausible stake in the environmental aspects of the project or activity.
- (iii) the public hearing at, or in close proximity to, the site(s) in all cases shall be conducted by the State Pollution Control Board (SPCB) or the Union territory Pollution Control Committee (UTPCC) concerned in the specified manner and forward the proceedings to the regulatory authority concerned within 45(forty five) of a request to the effect from the applicant.
- (iv) in case the State Pollution Control Board or the Union territory Pollution Control Committee concerned does not undertake and complete the public hearing within the specified period, and/or does not convey the proceedings of the public hearing within the prescribed period directly to the regulatory authority concerned as above, the regulatory

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b) , (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

authority shall engage another public agency or authority which is not subordinate to the regulatory authority, to complete the process within a further period of forty five days..

- (v) If the public agency or authority nominated under the sub paragraph (iii) above reports to the regulatory authority concerned that owing to the local situation, it is not possible to conduct the public hearing in a manner which will enable the views of the concerned local persons to be freely expressed, it shall report the facts in detail to the concerned regulatory authority, which may, after due consideration of the report and other reliable information that it may have, decide that the public consultation in the case need not include the public hearing.
- (vi) For obtaining responses in writing from other concerned persons having a plausible stake in the environmental aspects of the project or activity, the concerned regulatory authority and the State Pollution Control Board (SPCB) or the Union territory Pollution Control Committee (UTPCC) shall invite responses from such concerned persons by placing on their website the Summary EIA report prepared in the format given in Appendix IIIA by the applicant along with a copy of the application in the prescribed form, within seven days of the receipt of a written request for arranging the public hearing. Confidential information including non-disclosable or legally privileged information involving Intellectual Property Right, source specified in the application shall not be placed on the web site. The regulatory authority concerned may also use other appropriate media for ensuring wide publicity about the project or activity. The regulatory authority shall, however, make available on a written request from any concerned person the Draft EIA report for inspection at a notified place during normal office hours till the date of the public hearing. All the responses received as part of this public consultation process shall be forwarded to the applicant through the quickest available means.
- (vii) After completion of the public consultation, the applicant shall address all the material environmental concerns expressed during this process, and make appropriate changes in the draft EIA and EMP. The final EIA report, so prepared, shall be submitted by the applicant to the concerned regulatory authority for appraisal. The applicant may alternatively submit a supplementary report to draft EIA and EMP addressing all the concerns expressed during the public consultation.

IV. Stage (4) - Appraisal:

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

- (i) Appraisal means the detailed scrutiny by the Expert Appraisal Committee or State Level Expert Appraisal Committee of the application and other documents like the Final EIA report, outcome of the public consultations including public hearing proceedings, submitted by the applicant to the regulatory authority concerned for grant of environmental clearance. This appraisal shall be made by Expert Appraisal Committee or State Level Expert Appraisal Committee concerned in a transparent manner in a proceeding to which the applicant shall be invited for furnishing necessary clarifications in person or through an authorized representative. On conclusion of this proceeding, the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned shall make categorical recommendations to the regulatory authority concerned either for grant of prior environmental clearance on stipulated terms and conditions, or rejection of the application for prior environmental clearance, together with reasons for the same.
- (ii) The appraisal of all projects or activities which are not required to undergo public consultation, or submit an Environment Impact Assessment report, shall be carried out on the basis of the prescribed application Form 1 and Form 1A as applicable, any other relevant validated information available and the site visit wherever the same is considered as necessary by the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned.
- (iii) The appraisal of an application shall be completed by the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned within sixty days of the receipt of the final Environment Impact Assessment report and other documents or the receipt of Form 1 and Form 1 A, where public consultation is not necessary and the recommendations of the Expert Appraisal Committee or State Level Expert Appraisal Committee shall be placed before the competent authority for a final decision within the next fifteen days. The prescribed procedure for appraisal is given in Appendix V ;

7(ii). Prior Environmental Clearance (EC) process for Expansion or Modernization or Change of product mix in existing projects:

All applications seeking prior environmental clearance for expansion with increase in the production capacity beyond the capacity for which prior environmental clearance has been granted under this notification or with increase in either lease area or production capacity in the case of mining projects or for the modernization of an existing unit with increase in

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

the total production capacity beyond the threshold limit prescribed in the Schedule to this notification through change in process and or technology or involving a change in the product –mix shall be made in Form I and they shall be considered by the concerned Expert Appraisal Committee or State Level Expert Appraisal Committee within sixty days, who will decide on the due diligence necessary including preparation of EIA and public consultations and the application shall be appraised accordingly for grant of environmental clearance.

8. Grant or Rejection of Prior Environmental Clearance (EC):

- (i) The regulatory authority shall consider the recommendations of the EAC or SEAC concerned and convey its decision to the applicant within forty five days of the receipt of the recommendations of the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned or in other words within one hundred and five days of the receipt of the final Environment Impact Assessment Report, and where Environment Impact Assessment is not required, within one hundred and five days of the receipt of the complete application with requisite documents, except as provided below.
- (ii) The regulatory authority shall normally accept the recommendations of the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned. In cases where it disagrees with the recommendations of the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned, the regulatory authority shall request reconsideration by the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned within forty five days of the receipt of the recommendations of the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned while stating the reasons for the disagreement. An intimation of this decision shall be simultaneously conveyed to the applicant. The Expert Appraisal Committee or State Level Expert Appraisal Committee concerned, in turn, shall consider the observations of the regulatory authority and furnish its views on the same within a further period of sixty days. The decision of the regulatory authority after considering the views of the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned shall be final and conveyed to the applicant by the regulatory authority concerned within the next thirty days.
- (iii) In the event that the decision of the regulatory authority is not communicated to the applicant within the period specified in sub-paragraphs (i) or (ii) above, as applicable, the

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

applicant may proceed as if the environment clearance sought for has been granted or denied by the regulatory authority in terms of the final recommendations of the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned.

- (iv) On expiry of the period specified for decision by the regulatory authority under paragraph (i) and (ii) above, as applicable, the decision of the regulatory authority, and the final recommendations of the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned shall be public documents.
- (v) Clearances from other regulatory bodies or authorities shall not be required prior to receipt of applications for prior environmental clearance of projects or activities, or screening, or scoping, or appraisal, or decision by the regulatory authority concerned, unless any of these is sequentially dependent on such clearance either due to a requirement of law, or for necessary technical reasons.
- (vi) Deliberate concealment and/or submission of false or misleading information or data which is material to screening or scoping or appraisal or decision on the application shall make the application liable for rejection, and cancellation of prior environmental clearance granted on that basis. Rejection of an application or cancellation of a prior environmental clearance already granted, on such ground, shall be decided by the regulatory authority, after giving a personal hearing to the applicant, and following the principles of natural justice.

9. Validity of Environmental Clearance (EC):

The "Validity of Environmental Clearance" is meant the period from which a prior environmental clearance is granted by the regulatory authority, or may be presumed by the applicant to have been granted under sub paragraph (iv) of paragraph 7 above, to the start of production operations by the project or activity, or completion of all construction operations in case of construction projects (item 8 of the Schedule), to which the application for prior environmental clearance refers. The prior environmental clearance granted for a project or activity shall be valid for a period of ten years in the case of River Valley projects (item 1(c) of the Schedule), project life as estimated by Expert Appraisal Committee or State Level Expert Appraisal Committee subject to a maximum of thirty years for mining projects and five years in the case of all other projects and activities. However, in the case of Area Development projects and Townships [item 8(b)], the validity

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

period shall be limited only to such activities as may be the responsibility of the applicant as a developer. This period of validity may be extended by the regulatory authority concerned by a maximum period of five years provided an application is made to the regulatory authority by the applicant within the validity period, together with an updated Form 1, and Supplementary Form 1A, for Construction projects or activities (item 8 of the Schedule). In this regard the regulatory authority may also consult the Expert Appraisal Committee or State Level Expert Appraisal Committee as the case may be.

10. Post Environmental Clearance Monitoring:

- ^{iv} (i)(a) In respect of Category 'A' project, it shall be mandatory for the project proponent to make public the environment clearance granted for their project along with the environmental conditions and safeguards at their cost by prominently advertising it at least in two local newspapers of the district or State where the project is located and in addition, this shall also be displayed in the project proponent's website permanently.
- (b) In respect of Category 'B' projects, irrespective of its clearance by MoEF / SEIAA, the project proponent shall prominently advertise in the newspapers indicating that the project has been accorded environment clearance and the details of the MoEF website where it is displayed.
- (c) The Ministry of Environment and Forests and the State/Union Territory Level Environmental Impact Assessment Authorities (SEIAAs), as the case may be, shall also place the environmental clearance in the public domain on Governmental portal.
- (d) The copies of the environmental clearance shall be submitted by the project proponents to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.”;
- ^{iv} (ii) It shall be mandatory for the project management to submit half-yearly compliance reports in respect of the stipulated prior environmental clearance terms and conditions in hard and soft copies to the regulatory authority concerned, on 1st June and 1st December of each calendar year.
- ^{iv} (iii) All such compliance reports submitted by the project management shall be public documents. Copies of the same shall be given to any person on application to the

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

concerned regulatory authority. The latest such compliance report shall also be displayed on the web site of the concerned regulatory authority.

11. Transferability of Environmental Clearance (EC):

A prior environmental clearance granted for a specific project or activity to an applicant may be transferred during its validity to another legal person entitled to undertake the project or activity on application by the transferor, or by the transferee with a written "no objection" by the transferor, to, and by the regulatory authority concerned, on the same terms and conditions under which the prior environmental clearance was initially granted, and for the same validity period. No reference to the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned is necessary in such cases.

12. Operation of EIA Notification, 1994, till disposal of pending cases:

From the date of final publication of this notification the Environment Impact Assessment (EIA) notification number S.O.60 (E) dated 27th January, 1994 is hereby superseded, except in suppression of the things done or omitted to be done before such suppression to the extent that in case of all or some types of applications made for prior environmental clearance and pending on the date of final publication of this notification, the Central Government may relax any one or all provisions of this notification except the list of the projects or activities requiring prior environmental clearance in Schedule I, or continue operation of some or all provisions of the said notification, for a period not exceeding one year from the date of issue of this notification.

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

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पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय

अधिसूचना

नई दिल्ली, 16 अक्टूबर, 2017

का.आ. 3338 (अ).—केन्द्रीय सरकार, भारत सरकार के पर्यावरण और वन मंत्रालय की अधिसूचना सं. का.आ. 1533(अ), तारीख 14 सितंबर, 2006 (जिसे इसमें इसके पश्चात् उक्त अधिसूचना कहा गया है) के अनुसरण में पर्यावरण (संरक्षण) अधिनियम, 1986 (1986 का 29) की धारा 3 की उपधारा (3) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, राज्य स्तरीय पर्यावरण समाघात निर्धारण प्राधिकरण उत्तर प्रदेश (जिसे इसमें इसके पश्चात् प्राधिकरण कहा गया है) गठित करती है, जिसमें निम्नलिखित सदस्य होंगे, अर्थात् :—

1.	प्रो. राणा प्रताप सिंह मकान नं. 247, सेक्टर-2, उद्यान-II एल्लिको, रायबरेली रोड, लखनऊ-226025, उत्तर प्रदेश।	अध्यक्ष
2.	डॉ. (श्रीमती) मधु भारद्वाज, बी-2/879, विनय खंड, गोमती नगर, लखनऊ-226010, उत्तर प्रदेश।	सदस्य
3.	सदस्य-सचिव, उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड।	सदस्य-सचिव।

2. प्राधिकरण के अध्यक्ष और सदस्य, राजपत्र में इस अधिसूचना के प्रकाशन की तारीख से तीन वर्ष की अवधि के लिए पद धारण करेंगे।

3. प्राधिकरण, उत्तर प्रदेश ऐसी शक्तियों का प्रयोग करेगा और ऐसी प्रक्रिया का पालन करेगा जो उक्त अधिसूचना में प्रगणित हैं।

4. प्राधिकरण उत्तर प्रदेश, उत्तर प्रदेश राज्य के लिए इस अधिसूचना के पैरा 5 के अधीन गठित राज्य स्तरीय विशेषज्ञ आंकन समिति द्वारा की गई सिफारिशों के आधार पर अपना विनिश्चय करेगा।
5. प्राधिकरण, उत्तर प्रदेश को सहायता प्रदान करने के लिए केन्द्रीय सरकार, उत्तर प्रदेश राज्य सरकार के परामर्श से, राज्य विशेषज्ञ आंकन समिति (सीईएमी), (जिसे इस अधिसूचना में इसके पश्चात् सीईएमी, उत्तर प्रदेश, कहा गया है) गठित करती है, जिसमें निम्नलिखित सदस्य होंगे, अर्थात्:—

1.	डॉ. (प्रो.) एस.एन.सिंह 645 ए/797, जानकी विहार कॉलानी, (सरस्वतीपुरम), जानकीपुरम एक्सटेंशन, लखनऊ-226031, उत्तर प्रदेश।	अध्यक्ष
2.	डा. सरिता सिन्हा 2/146, विवेक खंड-II, गोमती नगर, लखनऊ-226010 उत्तर प्रदेश।	सदस्य;
3.	डॉ. अरविंद माथुर रिमोट सेंसिंग एप्लीकेशन सेंटर, उत्तर प्रदेश, सेक्टर-जी, जानकीपुरम, कुर्सी रोड, लखनऊ- 226010, उत्तर प्रदेश।	सदस्य
4.	डॉ. विरेन्द्र मिश्रा 538 के/1681 पानी की टंकी के नज़दीक, त्रिवेणी नगर II, सीतापुर रोड लखनऊ-226020, उत्तर प्रदेश।	सदस्य;
5.	श्री प्रमोद कुमार मिश्रा प्रधान, पर्यावरण विज्ञान विभाग स्नातकोत्तर महाविद्यालय, गाज़ीपुर-233001, उत्तर प्रदेश।	सदस्य;
6.	डॉ. रीद्धपाल सिंह मंगु 499 सी, सेक्टर-13, आवास विकास कालोनी, सिकंदरा, आगरा-282007 उत्तर प्रदेश।	सदस्य ;
7.	प्रो. डी.पी.सिंह 250, एल्डिको-II, उद्यान-II, रायबरेली रोड, लखनऊ-226010 उत्तर प्रदेश।	सदस्य;
8.	डॉ. रंजीत कुमार दलेला मकान नं. 1/2 सेक्टर-13, विकास नगर, लखनऊ-226022, उत्तर प्रदेश	सदस्य;
9.	श्री रमेश चंद्र कटारियां क्यू-404, अनुपम अपार्टमेंट, ईस्ट अर्जुन नगर, शाहदरा, दिल्ली-110032	सदस्य;
10.	प्रो. एस.के. उपाध्याय 40, नवशील धाम, बिठौर रोड, कल्याणपुर, कानपुर-208017, उत्तर प्रदेश	सदस्य;
11.	डॉ. अर्जाय कुमार मंडल डी-68, भूमि तल, शाम नगर, ख्याला रोड, नई दिल्ली-110018	सदस्य;
12.	श्री मिराजउद्दीन 278/49, खुर्शीद विला, तयाल बिहार कालोनी, ऐशबाग रोड, लखनऊ-226004, उत्तर प्रदेश	सदस्य;

13.	श्री राजीव कुमार रघुसत्यम, बी-2/4, बिजयंत खंड, गोमती नगर, लखनऊ-226010, उत्तर प्रदेश	सदस्य;
14.	निदेशक, पर्यावरण, उत्तर प्रदेश सरकार	सचिव।

6. एसईएसी उत्तर प्रदेश के अध्यक्ष और सदस्य राजपत्र में इस अधिसूचना के प्रकाशन की तारीख से तीन वर्ष की अवधि के लिए पद धारण करेंगे।
7. एसईएसी उत्तर प्रदेश, ऐसी शक्तियों का प्रयोग करेगी और ऐसी प्रक्रिया का अनुसरण करेगी जो उक्त अधिसूचना में प्रगणित है।
8. एसईएसी उत्तर प्रदेश, सामूहिक उत्तरदायित्व के सिद्धांत पर कार्य करेगी और अध्यक्ष प्रत्येक मामले में सर्वसम्मति पर पहुंचने का प्रयास करेगा और यदि सर्वसम्मति पर नहीं पहुंचा जा सकता है तो बहुमत का मत अभिभावी होगा।
9. उत्तर प्रदेश सरकार, प्राधिकरण, उत्तर प्रदेश और एस.ई.ए.सी. उत्तर प्रदेश के लिए सचिवालय के रूप में कार्य करने के लिए किसी अधिकरण को अधिसूचित करेगी और सचिवालय सभी वित्तीय और संचार तंत्र समर्थन जिसके अंतर्गत वास-सुविधा, परिवहन और प्राधिकरण के सभी कानूनी कृत्यों के संबंध में ऐसी अन्य सुविधाएं भी हैं, को उपलब्ध कराएगा।
10. प्राधिकरण, उत्तर प्रदेश तथा एसईएसी उत्तर प्रदेश के अध्यक्ष और सदस्यों को बैठक के लिए फीस, यात्रा भत्ता और महंगाई भत्ता उत्तर प्रदेश सरकार के नियमों के अनुसार संदत्त होंगे।

[फा. सं. जे-11013/43/2007-आई. II (1)]

जानेश भारती, संयुक्त सचिव

MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

NOTIFICATION

New Delhi, the 16th October, 2017

S.O. 3338(E).—In exercise of the powers conferred by sub-section (3) of section 3 of the Environment (Protection) Act, 1986 (29 of 1986) and in pursuance of the notification of the Government of India in the erstwhile Ministry of Environment and Forests, number S.O. 1533(E), dated the 14th September, 2006 (hereinafter referred to as the said notification), the Central Government hereby constitutes the State Level Environment Impact Assessment Authority, Uttar Pradesh (hereinafter referred to as the Authority, Uttar Pradesh) comprising of the following Members, namely:—

1. Prof. Rana Pratap Singh
House No. 247, Sector-2, Udyan-II,
Eldeco, Raebareilly Road,
Lucknow - 226025, Uttar Pradesh
-Chairman;
2. Dr. (Smt.) Madhu Bhardwaj
B-2/879, Vinay Khand, Gomti Nagar,
Lucknow - 226010, Uttar Pradesh
-Member;

3. Member Secretary,
Uttar Pradesh Pollution Control Board -Member Secretary.

2. The Chairman and Members of the Authority, Uttar Pradesh shall hold office for a term of three years from the date of publication of this order in the Official Gazette.

3. The Authority, Uttar Pradesh shall exercise such powers and follow such procedures as enumerated in the said notification.

4. The Authority, Uttar Pradesh shall take its decision after the recommendations of the State Level Expert Appraisal Committee constituted under paragraph 5 of this notification for the State of Uttar Pradesh.

5. To assist the Authority, Uttar Pradesh, the Central Government in consultation with the State Government of Uttar Pradesh, hereby constitutes the State Expert Appraisal Committee (SEAC) (hereinafter in this notification referred to as SEAC, Uttar Pradesh) comprising of the following Members, namely:—

1.	Dr. (Prof.) S.N. Singh 645 A/797, Janki Vihar Colony, (Saraswatipuram), Jankipuram Extension, Lucknow - 226031, Uttar Pradesh	-Chairman;
2.	Dr. Sarita Sinha 2/146, Vivek Khand-II, Gomti Nagar, Lucknow - 226010, Uttar Pradesh	-Member;
3.	Dr. Arvind Mathur Remote Sensing Application Centre, Uttar Pradesh, Sector - G, Jankipuram, Kursi Road, Lucknow- 226021, Uttar Pradesh	-Member;
4.	Dr. Virendra Mishra 538 K/1681 Near Water Tank, Triveni Nagar II, Sitapur Road, Lucknow - 226020, Uttar Pradesh	-Member;
5.	Dr. Pramod Kumar Mishra Head, Department of Environment Science, Post Graduate College, Ghazipur - 233001, Uttar Pradesh	-Member;
6.	Dr. Richhpal Singh Sangu 499 C, Sector-13, Avas Vikas Colony, Sikandara, Agra - 282007, Uttar Pradesh	-Member;
7.	Prof. D.P. Singh 250, Eldeco-II, Udyan-II, Raebareilly Road, Lucknow - 226025, Uttar Pradesh	-Member;
8.	Dr. Ranjeet Kumar Dalela House No. ½, Sector-13, Vikas Nagar, Lucknow - 226022, Uttar Pradesh	-Member;

9.	Shri Ramesh Chandra Katariya Q-404, Anupam Apartment, East Arjun Nagar, Shahdara, Delhi-110032.	-Member;
10.	Prof. S.K. Upadhyay 40, Navsheel Dham, Bithore Road, Kalyanpur, Kanpur -208017, Uttar Pradesh	-Member;
11.	Dr. Ajoy Kumar Mandal D-68, Ground Floor, Sham Nagar, Khyala Road, New Delhi -110018	-Member;
12.	Shri Meraj Uddin 278/49, Khursheed Villa, Tayal Vihar Colony, Aishbagh Road, Lucknow - 226004, Uttar Pradesh	-Member;
13.	Shri Rajive Kumar Raghusatyam, B-2/4, Vijyant Khand, Gomti Nagar, Lucknow - 226010, Uttar Pradesh	-Member;
14.	Director, Environment, Government of Uttar Pradesh	-Secretary.

6. The Chairman and Members of SEAC, Uttar Pradesh shall hold office for a term of three years from the date of publication of this order in the Official Gazette.

7. The SEAC, Uttar Pradesh shall exercise such powers and follow such procedures as enumerated in the said notification.

8. The SEAC, Uttar Pradesh shall function on the principle of collective responsibility and the Chairman shall endeavor to reach a consensus in each case, and if consensus cannot be reached, the view of the majority shall prevail.

9. The Government of Uttar Pradesh shall notify an agency to act as Secretariat for the Authority, Uttar Pradesh and SEAC, Uttar Pradesh and the Secretariat shall provide all financial and logistic support including accommodation, transportation and such other facilities in respect of the statutory functions of the Authority, Uttar Pradesh and SEAC, Uttar Pradesh.

10. The sitting fee, travelling allowances and dearness allowances to the Chairman and Members of the Authority, Uttar Pradesh and SEAC, Uttar Pradesh shall be paid as per the rules of the Government of Uttar Pradesh.

[F. No. J-11013/43/2007-IA-II (I)]

GYANESH BHARTI, Jt. Secy.

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भारत का राजपत्र

The Gazette of India

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असाधारण
EXTRAORDINARY

भाग II—खण्ड 3—उप-खण्ड (ii)
PART II—Section 3—Sub-section (ii)

प्राधिकार से प्रकाशित
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नई दिल्ली, शुक्रवार, जून 11, 2021/ज्येष्ठ 21, 1943
NEW DELHI, FRIDAY, JUNE 11, 2021/JYAISHTHA 21, 1943

पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय
अधिसूचना

नई दिल्ली, 11 जून, 2021

का. आ. 2276(अ).—केंद्रीय सरकार, पर्यावरण (संरक्षण) अधिनियम, 1986 (1986 का 29) की धारा 3 की उप-धारा (3) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए और भारत सरकार के पूर्ववर्ती पर्यावरण और वन मंत्रालय की तारीख 14 सितम्बर, 2006 की अधिसूचना संख्या का. आ. 1533 (अ) के अनुसरण में, (जिसे इसमें इसके पश्चात् उक्त अधिसूचना कहा गया है), और भारत सरकार के पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय की दिनांक 16 अक्टूबर, 2017 की अधिसूचना संख्या का. आ. 3338 (अ) को, उन बातों के सिवाय अधिक्रांत करते हुए जिन्हें ऐसे अधिक्रमण से पहले किया गया है या करने का लोप किया गया है, उत्तर प्रदेश की राज्य सरकार के परामर्श से, एतद्द्वारा राज्य स्तरीय पर्यावरण प्रभाव आकलन प्राधिकरण (एसईआईएए) (जिसे इसमें इसके पश्चात् प्राधिकरण, उत्तर प्रदेश के रूप में उल्लिखित किया गया है) का निम्नलिखित सदस्यों को सम्मिलित करते हुए गठन करती है, अर्थात् :

1	2	3
1.	डॉ. राजीव कुमार गर्ग, 17, राणा प्रताप मार्ग, लखनऊ	अध्यक्ष;
2.	श्री पारसनाथ, हाउस न. 2/386 वीनामरखंड, गोमती नगर, लखनऊ	सदस्य;
3.	सदस्य सचिव उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड	सदस्य सचिव

2. प्राधिकरण, उत्तर प्रदेश के अध्यक्ष और सदस्य राजपत्र में इस अधिसूचना के प्रकाशन की तारीख से तीन वर्ष की समयवधि के लिए कार्यभार संभालेंगे।
3. प्राधिकरण, उत्तर प्रदेश उक्त अधिसूचना में यथा विनिर्दिष्ट शक्तियों का प्रयोग और प्रक्रियाओं का पालन करेगा।
4. प्राधिकरण, उत्तर प्रदेश, उत्तर प्रदेश राज्य के जिल्ह पैन 5 के अधीन स्थित राज्य स्तरीय विशेषज्ञ मूल्यांकन समिति (एस ई ए मी 1) की सिफारिशों पर अपना निर्णय लेगा।
5. प्राधिकरण, उत्तर प्रदेश की सहायता के प्रयोजन के जिल्ह केंद्रीय सरकार, उत्तर प्रदेश की राज्य सरकार के परामर्श से एतद्द्वारा दो राज्य स्तरीय विशेषज्ञ मूल्यांकन समितियों अर्थात् राज्य स्तरीय विशेषज्ञ मूल्यांकन समिति-1 और राज्य स्तरीय विशेषज्ञ मूल्यांकन समिति-2 (जिसे इसमें इसके पश्चात् एसईएमी-1 और एसईएमी-2, उत्तर प्रदेश के रूप में उल्लिखित किया गया है) का गठन करेगी जिसमें निम्नलिखित सदस्य होंगे, अर्थात्:

एसईएमी-1, उत्तर प्रदेश

1	2	3
1.	श्री राजीव कुमार, रघुसत्यम बी-2/4 विजयंत खंड, गोमती नगर, लखनऊ-226010	अध्यक्ष ;
2.	डॉ. अजय मिश्रा, जियोलॉजी विभाग, लखनऊ विश्वविद्यालय, लखनऊ-226007	सदस्य ;
3.	श्री ओम प्रकाश श्रीवास्तव, एच-150, साउथ सिटी, पीजीआई रोड, लखनऊ-226025	सदस्य ;
4.	डॉ. बृज बिहारी अवस्थी फ्लैट न. 503, टावर-एम, रोहतास प्लूमेरिया अपार्टमेंट, विभूति खंड, गोमती नगर, लखनऊ- 226010	सदस्य ;
5.	श्री उमेशचंद्र शर्मा, 88 ए, मानस नगर, शाहगंज, आगरा-282010	सदस्य ;
6.	डॉ. रत्नाकर वीरवल साहनी इंस्टीच्यूट ऑफ पैलियोसाइंसेज, 53, यूनिवर्सिटी रोड, लखनऊ-226007	सदस्य ;
7.	निदेशक, पर्यावरण विभाग, उत्तर प्रदेश सरकार	सदस्य सचिव ;

एसईएमी-2, उत्तर प्रदेश

1	2	3
1.	डॉ. हरिकेश बहादुर सिंह, 13/21 विकास नगर, पोस्ट ऑफिस विकास नगर, लखनऊ- 226022	अध्यक्ष ;
2.	डॉ. अमृत लाल हलधर, 7/554 ए विकास नगर (सीआईएमएपी कॉलोनी के सामने), नार्दन गेट, लखनऊ 226022	सदस्य ;

3.	डॉ. दिनेश्वर प्रसाद सिंह, फ्लैट न. बी-0701 गोदरेज सम्मिट, सेक्टर 104 द्वारका एक्सप्रेसवे, हरियाणा- 122006	सदस्य ;
4.	श्री तंज़र उल्लाह खान बी- 904, अंतरिक्ष अपार्टमेंट, सेक्टर-52, नोएडा, उत्तर प्रदेश	सदस्य ;
5.	प्रो. जसवंत सिंह, पर्यावरण विज्ञान विभाग, विभागाध्यक्ष, डॉ राम मनोहर लोहिया अबध यूनिवर्सिटी, अयोध्या, 224001	सदस्य ;
6.	डॉ. शिवओम सिंह, 8, उर्मिला विहार, कंपू लक्ष्कर, ग्वालियर, 474001 मध्य प्रदेश	सदस्य ;
7.	निदेशक पर्यावरण विभाग, उत्तर प्रदेश सरकार	सदस्य सचिव ;

6. एसईएसी-1 और एसईएसी-2, उत्तर प्रदेश के अध्यक्ष और सदस्य, इस अधिसूचना के राजपत्र में प्रकाशन की तारीख से तीन वर्ष की समयावधि के लिए कार्यभार संभालेंगे।
7. एसईएसी-1 और एसईएसी-2, उत्तर प्रदेश उक्त अधिसूचना में यथा विनिर्दिष्ट शक्तियों का प्रयोग और प्रक्रियाओं का पालन करेगा।
8. एसईएसी-1 और एसईएसी-2, उत्तर प्रदेश सामूहिक उत्तरदायित्व के सिद्धांत पर कार्य करेगी और अध्यक्ष प्रत्येक मामले में सहमति प्राप्त करने का प्रयास करेंगे और यदि सहमति प्राप्त नहीं हो सकती, बहुमत का विचार अभिभावी होगा।
9. हितों के किसी विवाद से बचने के लिए :
- (क) प्राधिकरण, उत्तर प्रदेश और एसईएसी-1 और एसईएसी-2, उत्तर प्रदेश के अध्यक्ष और सदस्य यह घोषित करेंगे कि वे किस परामर्शी संगठन और किस परियोजना प्रस्तावक के साथ जुड़े हुए हैं।
- (ख) प्राधिकरण, उत्तर प्रदेश और एसईएसी-1 और एसईएसी-2, उत्तर प्रदेश के अध्यक्ष और सदस्य अपने कार्यकाल के दौरान ऐसी किसी भी परियोजना के लिए पर्यावरण प्रभाव मूल्यांकन (ईआईए), पर्यावरण प्रबंधन योजना तैयार करने में न तो कोई परामर्श देंगे, न ही उससे जुड़ेंगे, जिसका मूल्यांकन प्राधिकरण, उत्तर प्रदेश और एसईएसी-1 और एसईएसी-2, उत्तर प्रदेश द्वारा किया जाना है; और
- (ग) यदि गत पाँच वर्षों में प्राधिकरण, उत्तर प्रदेश और एसईएसी-1 और एसईएसी-2, उत्तर प्रदेश के अध्यक्ष या किसी सदस्य ने किसी परियोजना प्रस्तावक के लिए कोई परामर्शी सेवा प्रदान की है या ईआईए अध्ययनों का संचालन किया है, ऐसी स्थिति में, वे ऐसे प्रस्तावकों द्वारा प्रस्तावित की जाने वाली किसी परियोजना के मूल्यांकन की प्रक्रिया में प्राधिकरण, उत्तर प्रदेश और एसईएसी-1 और एसईएसी-2, उत्तर प्रदेश की बैठकों में स्वयं सम्मिलित होने से बचेंगे।
10. प्राधिकरण, उत्तर प्रदेश और एसईएसी-1 और एसईएसी-2, उत्तर प्रदेश के लिए सचिवालय के रूप में कार्य करने के लिए उत्तर प्रदेश सरकार एक अभिकरण को अधिसूचित करेगी और वह सचिवालय उनके सभी सांविधिक कार्यों के संबंध में आवास, परिवहन और ऐसी अन्य सुविधाओं सहित सभी वित्तीय और संभार तंत्र सहायता प्रदान करेगा।
11. प्राधिकरण, उत्तर प्रदेश और एसईएसी-1 और एसईएसी-2, उत्तर प्रदेश के अध्यक्ष और सदस्यों को बैठक शुल्क, यात्रा भत्ता और महंगाई भत्ता उत्तर प्रदेश राज्य सरकार के नियमों के अनुसार दिया जाएगा।

[फा. सं. जे-11013-43/2007.आईए-II(I) पार्ट-I]

डॉ. सुजीत कुमार वाजपेयी, संयुक्त सचिव

MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

NOTIFICATION

New Delhi, the 11th June, 2021.

S.O. 2276(E).—In exercise of the powers conferred by sub-section (3) of section 3 of the Environment (Protection) Act, 1986 (29 of 1986) and in pursuance of the notification of the Government of India in the erstwhile Ministry of Environment and Forests, number S.O. 1533(E), dated the 14th September, 2006 (hereinafter referred to as the said notification), and in supersession of the notification of the Government of India in the Ministry of Environment, Forest and Climate Change number S.O. 3338(E), dated the 16th October, 2017, except as respects things done or omitted to be done before such supersession, the Central Government in consultation with the State Government of Uttar Pradesh, hereby constitutes the State Level Environment Impact Assessment Authority (SEIAA) (hereinafter referred to as the Authority, Uttar Pradesh) comprising of the following Members, namely: -

(1)	(2)	(3)
1.	Dr. Rajiv Kumar Garg 17, Rana Pratap Marg, Lucknow	Chairman;
2.	Shri Parasnath House No. 2/386 Vinamrakhand Gomti Nagar, Lucknow	Member;
3.	Member Secretary Uttar Pradesh Pollution Control Board	Member Secretary.

2. The Chairman and Members of the Authority, Uttar Pradesh shall hold office for a term of three years from the date of publication of this notification in the Official Gazette.

3. The Authority, Uttar Pradesh shall exercise such powers and follow such procedures as specified in the said notification.

4. The Authority, Uttar Pradesh shall take its decision on the recommendations of the State Level Expert Appraisal Committee -1(SEAC-1) constituted under paragraph 5 for the State of Uttar Pradesh.

5. For the purpose of assisting the Authority, Uttar Pradesh, the Central Government in consultation with the State Government of Uttar Pradesh, hereby constitutes two State Level Expert Appraisal Committees, that is, the State Level Expert Appraisal Committee-1 and State Level Expert Appraisal Committee-2 (hereinafter referred to as the SEAC-1 and SEAC-2, Uttar Pradesh) comprising of the following Members, namely: -

SEAC-1, Uttar Pradesh:

(1)	(2)	(3)
1.	Shri Rajiv Kumar Raghusatyam B-2/4 Vijyantkhand Gomti Magar Lucknow-226010	Chairman;
2.	Dr. Ajai Mishra Department of Geology, Lucknow University Lucknow-226007	Member;
3.	Mr Om Prakash Srivastava H-150, Southcity PGI Road, Lucknow- 226025	Member;

4.	Dr. Brij Bihari Awasthi Flat No. 503, Tower-M, Rohtash Plumeriya Apartment, Vibhuti Khand, Gomti Nagar, Lucknow- 226010	Member;
5.	Shri Umesh Chand Sharma 88A, Manas Nagar, Shahganj, Agra-282010	Member;
6.	Dr. Ratankar Birbal Sahni Institute of Palaeosciences, 53, University Road, Lucknow-226007	Member;
7.	Director, Environment Department. Govt. of UP	Member Secretary.

SEAC-2, Uttar Pradesh:

(1)	(2)	(3)
1.	Dr Harikesh Bahadur Singh 13/21, Vikas Nagar, PO Vikas Nagar, Lucknow-226022	Chairman;
2.	Dr. Amrit Lal Haldar 7/554A, Vikas Nagar (Opp CIMAP Colony), Northern Gate, Lucknow-226022	Member;
3.	Dr. Dineshwar Prasad Singh Flat No. B0701, Godrej Summit, Sector-104, Dwaraka Expressway, Haryana-122006	Member;
4.	Shri Tanzar Ullah Khan B-904 Antrarish Apartment, Sec-52, Noida, U.P.	Member;
5.	Prof. Jaswant Singh Head of Environment Science Department, Dr. Ram Manohar Lohia Awadh University, Ayodhya- 224001	Member;
6.	Dr. Shiv Om Singh, 8, Urmilla Vihar, Kampoo, Lashkar, Gwalior- 474001 Madhya Pradesh	Member;
7.	Director, Environment Department. Govt. of UP	Member Secretary.

6. The Chairman and Members of the SEAC-1 and SEAC-2, Uttar Pradesh shall hold office for a term of three years from the date of publication of this notification in the Official Gazette.

7. The SEAC-1 and SEAC-2, Uttar Pradesh shall exercise such powers and follow such procedures as specified in the said notification.

8. The SEAC-1 and SEAC-2, Uttar Pradesh shall function on the principle of collective responsibility and the Chairman shall endeavor to reach a consensus in each case, and if consensus cannot be reached, the view of the majority shall prevail.

9. In order to avoid any conflict of interest -

- (a) the Chairman and Members of the Authority, Uttar Pradesh and SEAC-1 and SEAC-2, Uttar Pradesh shall declare as to which consulting organisation they have been associated with and also the project proponents;
- (b) the Chairman and Members of the Authority, Uttar Pradesh and SEAC-1 and SEAC-2, Uttar Pradesh shall not undertake any consultation or associate with preparation of Environmental Impact Assessment (EIA) Environment Management Plan for a project, which is to be appraised by the Authority, Uttar Pradesh and SEAC-1 and SEAC-2, Uttar Pradesh during their tenure; and
- (c) if in the past five years, the Chairman or any of the Members of the Authority, Uttar Pradesh and SEAC-1 and SEAC-2, Uttar Pradesh have provided consultancy services or conducted EIA studies for any project proponent, in that event they shall recuse themselves from the meeting of the Authority, Uttar Pradesh and SEAC-1 and SEAC-2, Uttar Pradesh in the process of appraisal of any project being proposed by such proponents.

10. Government of Uttar Pradesh shall notify an agency to act as Secretariat for the Authority, Uttar Pradesh and SEAC-1 and SEAC-2, Uttar Pradesh and the Secretariat shall provide all financial and logistic support including accommodation, transportation and such other facilities in respect of all their statutory functions.

11. The sitting fee, travelling allowances and dearness allowances to the Chairman and Members of the Authority, Uttar Pradesh and SEAC-1 and SEAC-2, Uttar Pradesh shall be paid as per the rules of the State Government of Uttar Pradesh.

[F. No. J.11013-43/2007-IA.II(I) Pt.I]

Dr. SUJIT KUMAR BAJPAYEE, Jt. Secy.



क्षेत्रीय कार्यालय, उ०प्र० प्रदूषण नियन्त्रण बोर्ड

33/18 कपिल बिहार, सहारनपुर-247001

सन्दर्भ सं०: ५२२/अपील नं०-201/2022(दलजीत सिंह)/2021 दिनांक : 13.07.2022

To,

The Registrar
National Green Tribunal
Principal Bench
New Delhi.
E-mail : judicial-ngt@gov.in

Sub.-Compliance to the direction issued on 21.04.2022 by Hon'ble National Green Tribunal in O.A. No. 201/2022 Daljeet Singh Vs. State of Uttar Pradesh.

Sir,

With reference to the subject mentioned above kindly find enclosed herewith the Joint Committee Report of representative of CPCB, UPPCB, SIEEA, U.P., Director Department of Mines, Govt. of U.P. and the District Magistrate in compliance of the order issued on 21st April 2022 by Hon'ble National Green Tribunal in O.A. No. 201/2022 Daljeet Singh Vs. State of Uttar Pradesh.

Encl. : As above.

Yours faithfully,

(Dr. D.C. Pandey)
Regional Officer.

Ref. No. and Date as above:-

Copy to :

1. Member Secretary, U.P. Pollution Control Board, Lucknow for information.
2. Chief Law Officer, U.P. Pollution Control Board, Lucknow for information.
3. Chief Environmental Officer (Circle-3), U.P. Pollution Control Board, Lucknow for information.
4. Shri Pradeep Mishra, Advocate, Hon'ble Supreme Court/NGT, Noida for perusal and necessary action.

Regional Officer

JOINT INSPECTION REPORT IN REFERENCE TO HON'BLE NGT ORDER

IN THE MATTER OF

**DALJEET SINGH VS STATE OF U.P.
(Original Application No. 201/2022)**

A. Background:

Hon'ble NGT, Principal Bench, New Delhi passed order on 21.04.2022 in the matter of Daljeet Singh Vs State of U.P.(OA No. 201/2022) for obtaining factual details in the matter.

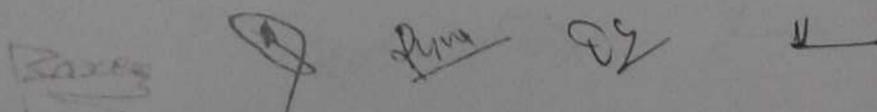
Relevant para of the Hon'ble NGT order is as below: -

"2. In view of the serious allegations made in the letter Petition, it would be appropriate to have a factual and action taken report in the matter. Accordingly, we constitute a Joint Committee comprising of representatives of CPCB, Uttar Pradesh State Environment Impact Assessment Authority (UPSEIAA) and State PCB, Director, Department of Mines, Government of Uttar Pradesh and District Magistrate and Superintendent of Police, Saharanpur, Saharanpur. The State PCB will be the Nodal agency for coordination and compliance. The Joint Committee may meet within four weeks, undertake site visit, look into the grievances of the applicants and take requisite action by following due process of law. Factual and action taken report inter alia covering compliance with Enforcement and Monitoring Guidelines for Sand Mining, 2020 and Sustainable Sand Mining Management Guidelines, 2016 with reference to district survey report and replenishment studies may be furnished within two months by e-mail at judicial-ngt@gov.in preferably, in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF."

Copy of the referred order of Hon'ble NGT is enclosed at **Annexure-1**.

Further, joint inspection of M/s Star Mines as per the referred NGT order was carried out on June 24, 2022 by a team comprising following officials nominated by concerned department:

1. Shri Rajnish Kumar Mishra, ADM (F&R) Saharanpur. (nominated member of District Magistrate, Saharanpur)
2. Dr. B.B. Awasthi, Member SEAC-1, (nominated member of SEIAA, U.P.).



3. Sh. Runa Oraon, Sc. 'D', CPCB, Lucknow (nominated member of CPCB)
4. Shri Raghvendra Saxena, Geologist/R.O. Ghaziabad (nominated member of Director, Department of Mines, Govt. of Uttar Pradesh).
5. Dr. D.C. Pandey, Regional Officer, UPPCB, Saharanpur (nominated member of UPPCB)

Nominated member from Superintendent of Police, Saharanpur, was not present during inspection.

Salient details, observation and recommendations based on inspection is as below:

- i. M/s Star Mines herein after referred as is located in the catchment area of River Yamuna at Gata No. 1 having total area of 36 Hectare in Village Barthkorsi, Tehsil-Behat, District- Saharanpur (UP).
- ii. During inspection, mining operation was not being carried out. It is informed that mining operation is closed since morning of the date of inspection (24.06.2022) due to its own reason. No machinery or vehicle used in mining activity was observed on site.
- iii. It is informed by Project Proponent(PP) that mining material is sold to nearby stone crushers located in Behat.
- iv. The State Level Environment Impact Assessment Authority (SEIAA) has issued Environmental Clearance (EC) on 26.03.2021 to Shri Deepak Chaudhari, Proprietor of the PP for proposed Sand/Bajari/Boulder Mining at Gata No. 1 in village Barthakorsi, Tehsil- Behat of Saharanpur District of Uttar Pradesh State. As per EC, all longitude mentioned in EC is attached with abbreviation 'N', in place of desired abbreviation 'E'. The SEIAA has corrected abbreviation vide letter dated 30.12. 2021. Copy of EC is annexed as **Annexure-2**.
- v. Notice for E- tendering along with E- Auction was issued by the mining department on 01.11.2019. The lease area of the mine in question is one of the areas among the six areas for which they said auction notice was issued. Copy of Notice is annexed as **Annexure-3**.
- vi. Letter of Intent (LoI) was issued by the District Administration to the PP on 30.12.2019. the LoI was issued for 36 hectares mine lease area (Quantity 7,56,000 m³) and for the period of 5 years. Copy of LoI is annexed as **Annexure-4**.
- vii. The cluster certificate has been issued by the Mining Department on 12.03.2020, wherein it has been noted that no mine is operational or a lease has been issued in 500 m from the

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- periphery of the proposed mine lease area. Copy of cluster certificate is annexed as **Annexure-5**.
- viii. The public hearing for the project was conducted at the conference hall of Tehsil Behat on 19.10.2020.
- ix. The lessee had started mining after getting EC from SEIAA and permission from the Mining Department. During the visit, the PP's representative stated that RBM excavation started on 04.04.2021.
- x. The permission for mining has been granted by the Mining Department on 01.04.2021. Copy of permission for mining is annexed as **Annexure-6**.
- xi. As per portal of Directorate of Geology and Mining, Uttar Pradesh, total 7,56,000 m³ in 1st year and 1,11,352 m³ in 02nd year of mineral has been excavated by project proponent since mining started.
- xii. The weighing bridge has been installed for weighing the amount of excavated material. The data generated through the weighing system is been submitted on the online portal of Directorate of Geology and Mining, Uttar Pradesh.
- xiii. As per the information provided by the PP, the excavated material is sold to stone crushers for further processing.
- xiv. The PP has carried out mining operations without Consent from UPPCB. They have submitted the online application for seeking Consent from UPPCB on 17.06.2021. Based on it, the UPPCB has issued a show - cause Notice to the mine on 09.09.2021. The environmental Compensation of Rs. 7,70,000 / - is imposed for the period of 77 days (01.04.2021-17.06.2021) at the rate of Rs. 10,000 / - per day in accordance with the methodology developed by the CPCB.
- xv. The mining has been granted Consent to Operate under the Water (PCP) Act, 1974 and the Air (PCP) Act, 1981 on 30.12.2021, which was valid from 18.12.2021 to 31.12. 2025. It indicates that till 18.12.2021 the mining operation was carried out without consent to operate granted by SPCB. According to Mining Department there is no mining by PP from 30.06.21 to 10.01.2022.
- xvi. The PP has installed a weighing bridge near their camp office and also installed CCTV cameras along with one PTZ camera.
- xvii. A setup for recording the data from the weighing machine and transferring it through the online portal is available near the weighing bridge.

- xviii. A DG set of 25 KVA was available near the camp office for power backup. The DG set is equipped with acoustic enclosure, but not provided with adequate stack height as per norms.
- xix. The unit has installed one borewell for meeting water requirement. No flow meter is installed at borewell. The unit has applied for NOC from Ground Water Department, Ministry of Jal Shakti, Govt. of Uttar Pradesh on 31.12.2021, which is yet to be granted. The PP has not obtained permission for ground water as per EC before starting of mining operation.
- xx. As per the condition of EC, four Ambient Air Quality monitoring stations were supposed to be established in the core zone as well as a buffer zone. However, no such air quality monitoring station was found established/ operational at the site.
- xxi. The roads leading to the mining site have been badly damaged.
- xxii. The Geo coordinates mentioned in EC defining mining lease boundary were verified and it was found that Geo coordinates mentioned in EC are matching for 5 points (i.e., point A, C, D, E and F) and not matching for 3 points (i.e., Point B, G and H).
- xxiii. During inspection, it is observed that active mine pit was filled with water. It is informed by mining officer that water in active mining pits is due to seepage of water from river.
- xxiv. It is informed by Nayab tehsildar, boundary of Haryana is approx 200 m away from bank of River Yamuna.
- xxv. PP was asked to provide the information regarding the Active area of mining, Quantity of mining and no. of days of operation, but the data has not been provided.
- xxvi. During inspection, mining pit was observed within mining lease area.
- xxvii. The PP has carried out replenishment study of river of period 2021(Pre monsoon: June 2021& Post Monsoon October 2021). It is informed by mining officer that study is carried out by mining department for all mining lease in Saharanpur.
- xxviii. The mining area was inspected earlier by joint committee comprising nominated members of District Magistrate, MoEF & CC, CPCB, UPPCB on 13.10.2021 in compliance of Hon'ble NGT order dated 09.06.2021 in the matter of Appeal No. 15/2021(I.A. No. 119/2021 & I.A. No. 120/2021)-Pramod Vs State of Uttar Pradesh & Ors. The matter was heard on 10.05.2022 and Hon'ble NGT has passed order to impose revise Environmental Compensation (EC)to PP. The relevant portion of order is as below:
"9. Accordingly, the State PCB may appropriately enhance the compensation for illegal extraction of ground water and conducting mining without requisite consents within two months, following due process of law.

10. The assessed compensation may be deposited by the PP within two months with the State PCB to be kept in a separate account and utilized for restoration of environment by preparing a restoration plan by joint Committee of CPCB, State PCB and District Magistrate, Saharanpur. Restoration plan may include plantation, air quality monitoring system, restoration of roads. The Committee may also oversee the execution of the restoration plan, involving appropriate agencies.

The application is disposed of. "

Copy of referenced NGT order is annexed as **Annexure-7**.

xxix. In the matter of O.A. No. 403/2022 (I.A. No. 133/2022) Daljeet Singh V/s State of Uttar Pradesh & Ors. Hon'ble NGT has passed an order dated 30.05.2022, The relevant portion of order is as below:

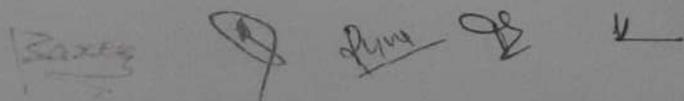
..... " 8. In the meanwhile no lease shall be granted and also no mining shall be commenced in any of the mining sites in District Saharanpur, Uttar Pradesh before completion of replenishment study, updation of DSR and grant of Environmental Clearance/CTE/CTO on the basis thereof in accordance with SMCG, 2016 and EMGSM, 2020."

In another O.A. No. 140/2021 Rajkumar V/s State of U.P. and Ors. With O.A. No. 141/2021 Ramkaran Karn V/s State of U.P. and Ors. Hon'ble NGT has passed order dated 06.05.2022. The relevant portion of the order is as below.

..... "11. Accordingly, the ACS, Mining, UP has fairly stated that replenishment study will be conducted prior to auctions in future and with regard to the current leases, ongoing replenishment study will be expedited. In the light thereof, the leases will be renewed, if necessary. Such studies for all Districts in UP will be completed by December 31, 2022 and for Banda by June 30, 2022. She has further stated that the allegation of instream mining will be verified and if found true, the same will be discontinued."

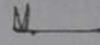
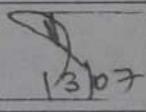
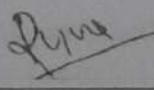
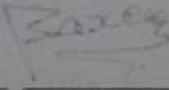
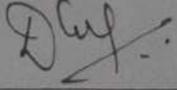
..... " 12. In view of above, let the Replenishment studies be completed by credible institutions, following due procedure, in accordance with para 5 of EMSG, 2020. Further, no mining be permitted till replenishment studies are completed beyond the schedule laid down above....."

Copy of referenced NGT order is annexed as **Annexure-8**.



Recommendations:

1. Principal Secretary, Mining and Geology Department, Govt. of UP and Mining Department, Saharanpur should ensure that mining activity should be carried out as per mining plan and as per condition stipulated in EC. Regular surprise vigilance is required by the District Administration, Saharanpur and Mining Department.
2. Proper pillar marking in mining area as per geo-coordinates mentioned in EC should be installed. Mining Department, Saharanpur should ensure marking in mining area.
3. PP should be directed to obtain NOC from CGWA/SGWA for withdrawal of ground water. PP should also install electromagnetic flow meter at tubewells and maintain proper log book of fresh water withdrawal.
4. The PP should provide adequate stack height in DG sets.
5. The PP should provide adequate green belt in mining area.
6. Necessary direction should be issued by UPPCB to PP for ensuring compliance of EC condition and Consent conditions in totality.
7. UPPCB should ensure compliance of Hon'ble NGT order dated 10.05.2022 in the matter of Appeal No. 15/2021(I.A. No. 119/2021 & I.A. No. 120/2021)-Prمود Vs State of Uttar Pradesh & Ors. SPCB should also ensure compliance of recommendation of joint committee report in the above said matter.

Sr. No.	Committee Member	Signature
1	Shri Rajnish Kumar Mishra, ADM (F&R) Saharanpur	
2	Dr. B.B. Awasthi, Member SEAC-1, U.P.	 13/07
3	Sh. Runa Oraon, Sc. 'D' CPCB, Lucknow	
4	Shri Raghvendra Saxena, Geologist/R.O. Ghaziabad.	
5	Dr. D.C. Pandey, Regional Officer, UPPCB, Saharanpur.	

23.	Working hours/day	8												
24.	No. of worker	10												
25.	No. of vehicles movement/day	15												
26.	Type of Land	Revenue land												
27.	Ultimate of Depth of Mining	20m												
28.	Nearest metalled road from site	450m												
29.	Water Requirement	<table border="1"> <thead> <tr> <th>PURPOSE</th> <th>REQUIREMENT (KLD)</th> </tr> </thead> <tbody> <tr> <td>Drinking</td> <td>0.3 KLD</td> </tr> <tr> <td>Suppression of dust</td> <td>2.0 KLD</td> </tr> <tr> <td>Plantation</td> <td>0.5 KLD</td> </tr> <tr> <td>Others (if any)</td> <td>-</td> </tr> <tr> <td>Total</td> <td>2.8 KLD</td> </tr> </tbody> </table>	PURPOSE	REQUIREMENT (KLD)	Drinking	0.3 KLD	Suppression of dust	2.0 KLD	Plantation	0.5 KLD	Others (if any)	-	Total	2.8 KLD
PURPOSE	REQUIREMENT (KLD)													
Drinking	0.3 KLD													
Suppression of dust	2.0 KLD													
Plantation	0.5 KLD													
Others (if any)	-													
Total	2.8 KLD													
30.	Name of QCI Accredited Consultant with QCI No and period of validity.	M/s Globus environment engineering services SL. NO. 78, VALID TILL 03/04/2021												
31.	Any litigation pending against the project or land in any court	No												
32.	Details of 500 m Cluster Certificate verified by Mining Officer	Letter 609/M/30-MMC/2019-20 Dated 09 December/2019d												
33.	Details of Lease Area in approved DSR	1.0ha												
34.	Proposed CER cost	2.6 lakh												
35.	Proposed EMP cost	Total project cost-1.3 crore												
36.	Length and breadth of Haul Road	450m & 6m												
37.	No. of Trees to be Planted	300												

3. The mining would be restricted to unsaturated zone only above the phreatic water table and will not intersect the ground water table at any point of time.
4. This project does not attract any of the general conditions applicable on mining projects specified in EIA Notification 14/09/2006.
5. The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna.
6. There is no litigation pending in any court regarding this project.
7. The project proposal falls under category-1(a) of EIA Notification, 2006 (as amended).

RESOLUTION AGAINST AGENDA NO-09

The committee discussed the matter and recommended to issue the terms of reference (TOR) for the preparation of EIA as annexed at annexure-1.

10. Sand/ Bajari/Boulder Mining from Yamuna River at Khand No.-01, Village- Bartha Korsi, Tehsil- Behat, District- Saharanpur, U.P., M/s Star Mines, Leased Area 36.00 Ha. File No. 5653/Proposal No. SIA/UP/MIN/53028/2020

A presentation was made by the project proponent through video/tele-conferencing/ email in view of the Corona Virus Disease (Covid-19) along with their consultant M/s Ind Tech House Consult. The proponent, through the documents submitted and the presentation made informed the committee that:-

1. The environmental clearance is sought for Sand/Bajari/Boulder Mining at Gata No.-1, Village- Bartha korsi, Tehsil- Behat, District- Saharanpur, U.P. M/s Star Mines (Leased Area -36.00 Ha)
2. Salient features of the project as submitted by the project proponent:

1.	On Line Proposal No.	SIA/UP/MIN 53028/2020			
2.	File No. allotted by SEIAA, UP	5653			
3.	Name of Proponent	M/s Star Mines Partner Sri Deepak Chaudhari			
4.	Full correspondence address of proponent and mobile no.	C-33, Hakikat Nagar, Near Old Sales Tax Office Saharanpur			
5.	Name of Project	Area-36.00 Ha For Sand/Bajari/Boulder Mining at Gata No.-1, Village-Bartha korsji, Tehsil- Behat ,District- Saharanpur, U.P. M/s Star Mines			
6.	Project Location(Plot.Khsra/Gata No.)	Gata No.-1			
7.	Name of Village	Bartha Korsji			
8.	Tehsil	Behat			
9.	District	Saharanpur			
10.	Name of River	Yamuna River			
11.	Name of Minor Mineral	Sand/Bajari/Boulder			
12.	Sanctioned Lease Area (in Ha.)	36.00 Ha.			
13.	Max. & Min mRL within lease area	304.0 mRL in & 297.0 mRL			
14.	Pillar Coordinates (Verified by DMO)		Point	Latitude	Longitude
			A	30°14'0.94"N	77°31'13.91"N
			B	30°14'16.50"N	77°31'24.43"N
			C	30°14'13.69"N	77°31'31.19"N
			D	30°14'19.59"N	77°31'37.85"N
			E	30°14'37.10"N	77°31'40.80"N
			F	30°14'39.19"N	77°31'36.25"N
			G	30°14'26.08"N	77°31'29.05"N
			H	30°14'9.19"N	77°31'2.18"N
15.	Total Geological Reserves	12,51,498m ³ /Annum			
16.	Total Mineable Reserve	7,67,814m ³ /Annum			
17.	Total Proposed Production in LOI	7,56,000m ³ /Annum			
18.	Proposed Production /year	Year	Production		
		1 st	7,56,000m ³ /Annum		
		2 nd	7,56,000m ³ /Annum		
		3 rd	7,56,000m ³ /Annum		
		4 th	7,56,000m ³ /Annum		
		5 th	7,56,000m ³ /Annum		
		Total	37,80,000 m ³		
19.	Sanctioned Period of Mine lease	5Years			
20.	Production of mine/day	3360m ³ /Day			
21.	Method of Mining	Open cast Manual / Semi Mechanized Mining Method			
22.	No. of working days	225 Days			
23.	Working hours/day	8 Hours			
24.	No. of worker	150 Worker			
25.	No. of vehicles movement/day	373Trucks / Day (Depending on market demand)			
26.	Type of Land	Govt. Land			
27.	Ultimate of Depth of Mining	3.00 m			
28.	Nearest metalled road from site	3.30 Km			
29.	Water Requirement	PURPOSE	REQUIREMENT (KLD)		
		Drinking	1.50 KLD		
		Suppression of dust	12.00 KLD		

		Plantation	4.70 KLD
		Others (if any)	
		Total	18.20(18.00 approx KLD)
30.	Name of QCI Accredited Consultant with QCI No and period of validity.	Ind Tech House Consult QCI No.94 Period of Validity- 31-01-2021	
31.	Any litigation pending against the project or land in any court	No	
32.	Details of 500 m Cluster Map & Certificate verified by Mining Officer	Letter No-3676/ Khanij /2020 Date-12.03.2020	
33.	Details of Lease Area in approved DSR	(Sr. No': 5)	
34.	Proposed CER cost	2% of total project cost ie Rs 2,66,000	
35.	Proposed EMP cost	24.69 Lakhs	
36.	Length and breadth of Haul Road	1000 mtr Length & 6m width haulage road	
37.	No. of Trees to be Planted	1188 Trees	

3. The mining would be restricted to unsaturated zone only above the phreatic water table and will not intersect the ground water table at any point of time.
4. This project does not attract any of the general conditions applicable on mining projects specified in EIA Notification 14/09/2006.
5. The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna.
6. There is no litigation pending in any court regarding this project.
7. The project proposal falls under category-1(a) of EIA Notification, 2006 (as amended).

RESOLUTION AGAINST AGENDA NO-10

The committee discussed the matter and recommended to issue the terms of reference (TOR) for the preparation of EIA as annexed at annexure-1.

11. Khaurawali (Seasonal or Non Perennial River) Sand/ Bajari/ Boulder Mining at Khand No.-378/2 & 379/2, Village- Sherpur Pelo, Tehsil- Behat, District- Saharanpur, U.P., Shri Aadesh Pandey, Area 7.00 Ha. File No. 5654/Proposal No. SIA/UP/MIN/53061/2020

A presentation was made by the project proponent through video/tele-conferencing/ email in view of the Corona Virus Disease (Covid-19) along with their consultant M/s Ind Tech House Consult. The proponent, through the documents submitted and the presentation made informed the committee that:-

1. The environmental clearance is sought for Sand/Bajari/Boulder Mining at Gata No.-378/2 & 379/2, Village- Sherpur Pelo, Tehsil- Behat, District- Saharanpur, U.P. (Leased Area -7.00 Ha).
2. Salient features of the project as submitted by the project proponent:

3.	On Line Proposal No.	SIA/UP/MIN 53061/2020
4.	File No. allotted by SEIAA, UP	5654
5.	Name of Proponent	Sri Aadesh Pandey
6.	Full correspondence address of proponent and mobile no.	35,36-A, Maan Sarovar, Near Green Park, Harunagla, Saharanpur
7.	Name of Project	Area-7.00 Ha For Sand/Bajari/Boulder Mining at Gata No.'-378/2 &

Minutes of the 374th Meeting of the SEIAA, UP held on 12/06/2020

letter from competent authority shall be submitted along with EIA. EIA and public hearing shall be conducted as per the lease area its address and production per annum mentioned in DSR and Lol.

- 6- Public hearing shall be conducted as per EIA notification, 2006 (as amended).
- 7- If the proposed project is situated in notified area of ground water extraction where creation of new wells for ground water extraction is not allowed, requirement of fresh water shall be met from alternate water sources other than ground water or legally valid source.

9. Khanda, Gitti mine at Araj/Gata No.- 02/1, Khand No.-03, Villlage- Lakhapura, Tehsil & District- Lalitpur, U.P., Smt. Karuna Parecha Ruchi Satya, Area 1.0 Ha. File No. 5639/Proposal No. SIA/UP/MIN/52734/2020

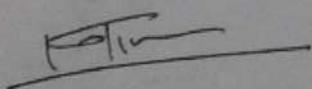
The SEIAA agreed with the recommendation of the SEAC to issue the additional ToR;s to the title proposal for conducting EIA studies. The SEIAA also added the following points to TOR;-

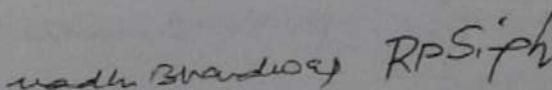
- 1- All pages of technical documents/EIA/EMP etc. should be signed by the consultant and project proponent both.
- 2- Copy of all the analysis reports signed by analyst approved by NABL or MoEF&CC shall be annexed with the EIA report and original analysis reports should be presented at the time of presentation.
- 3- MOU signed between the project proponent and the consultant should be submitted.
- 4- The project proponent shall obtain the forest clearance and permission of Central and State Government as per law under the provisions of Forest (conservation) Act, 1980 and submit along with EIA.
- 5- The lease area its address and production per annum should match with as mentioned in DSR and Lol. In case there is any difference clarification/ amendment letter from competent authority shall be submitted along with EIA. EIA and public hearing shall be conducted as per the lease area its address and production per annum mentioned in DSR and Lol.
- 6- Public hearing shall be conducted as per EIA notification, 2006 (as amended).
- 7- SEIAA opined that the project proponent shall submit permission of CGWA or proposal for alternative source of fresh water.

10. Sand/ Bajari/Boulder Mining from Yamuna River at Khand No.-01, Village- Bartha Korsi, Tehsil- Behat, District- Saharanpur, U.P., M/s Star Mines, Leased Area 36.00 Ha. File No. 5653/Proposal No. SIA/UP/MIN/53028/2020

The SEIAA agreed with the recommendation of the SEAC to issue the additional ToR;s to the title proposal for conducting EIA studies. The SEIAA also added the following points to TOR;-

- 1- All pages of technical documents/EIA/EMP etc. should be signed by the consultant and project proponent both.



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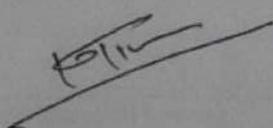
Minutes of the 374th Meeting of the SEIAA, UP held on 12/06/2020

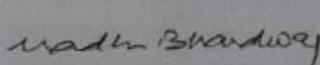
- 2- Copy of all the analysis reports signed by analyst approved by NABL or MoEF&CC shall be annexed with the EIA report and original analysis reports should be presented at the time of presentation.
- 3- MOU signed between the project proponent and the consultant should be submitted.
- 4- The project proponent shall obtain the forest clearance and permission of Central and State Government as per law under the provisions of Forest (conservation) Act, 1980 and submit along with EIA.
- 5- The lease area its address and production per annum should match with as mentioned in DSR and Lol. In case there is any difference clarification/ amendment letter from competent authority shall be submitted along with EIA. EIA and public hearing shall be conducted as per the lease area its address and production per annum mentioned in DSR and Lol.
- 6- Public hearing shall be conducted as per EIA notification, 2006 (as amended).
- 7- SEIAA opined that the project proponent shall submit permission of CGWA or proposal for alternative source of fresh water.

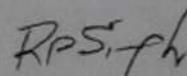
11. Khaurawali (Seasonal or Non Perennial River) Sand/ Bajari/ Boulder Mining at Khand No.- 378/2 & 379/2, Village- Sherpur Pelo, Tehsil- Behat, District- Saharanpur, U.P., Shri Aadesh Pandey, Area 7.00 Ha. File No. 5654/Proposal No. SIA/UP/MIN/53061/2020

The SEIAA agreed with the recommendation of the SEAC to issue the additional ToR;s to the title proposal for conducting EIA studies. The SEIAA also added the following points to TOR;-

- 1- All pages of technical documents/EIA/EMP etc. should be signed by the consultant and project proponent both.
- 2- Copy of all the analysis reports signed by analyst approved by NABL or MoEF&CC shall be annexed with the EIA report and original analysis reports should be presented at the time of presentation.
- 3- MOU signed between the project proponent and the consultant should be submitted.
- 4- The project proponent shall obtain the forest clearance and permission of Central and State Government as per law under the provisions of Forest (conservation) Act, 1980 and submit along with EIA.
- 5- The lease area its address and production per annum should match with as mentioned in DSR and Lol. In case there is any difference clarification/ amendment letter from competent authority shall be submitted along with EIA. EIA and public hearing shall be conducted as per the lease area its address and production per annum mentioned in DSR and Lol.
- 6- Public hearing shall be conducted as per EIA notification, 2006 (as amended).
- 7- SEIAA opined that the project proponent shall submit permission of CGWA or proposal for alternative source of fresh water.







State Level Environment Impact Assessment Authority, Uttar Pradesh

Directorate of Environment, U.P.

Vineet Khand-1, Gomti Nagar, Lucknow - 226 010

Phone : 91-522-2300 541, Fax : 91-522-2300 543

E-mail : doeuplko@yahoo.com

Website : www.seiaaup.com

To,

Shri Deepak Chaudhari,
R/o C-3, Hakeetkat Nagar,
Near old Tax Office,
Saharanpur, U.P.- 247001

Ref. No.....152...../Parya/SEAC/5653/2019

Date: 30 June, 2020

Sub: Terms of Reference for Sand/Bajari/Boulder Mining at Gata No.-1, Village- Bartha korsi, Tehsil- Behat ,District- Saharanpur, U.P. M/s Star Mines (Leased Area -36.00 Ha)

Dear Sir,

Please refer to your application/letter dated 03-05-2020 & 29-05-2020 addressed to the Secretary, SEAC, Directorate of Environment, U.P., Lucknow on the subject as above. The matter was considered by the State Level Expert Appraisal Committee in its meeting held on dated 02-06-2020 and SEIAA in its meeting dated 12-06-2020.

A presentation was made by the project proponent through video/tele-conferencing/ email in view of the Corona Virus Disease (Covid-19) along with their consultant M/s Ind Tech House Consult. The proponent, through the documents submitted and the presentation made informed the committee that:-

1. The environmental clearance is sought for Sand/Bajari/Boulder Mining at Gata No.-1, Village- Bartha korsi, Tehsil- Behat ,District- Saharanpur, U.P. M/s Star Mines (Leased Area -36.00 Ha)

2. Salient features of the project as submitted by the project proponent:

1.	On Line Proposal No.	SIA/UP/MIN 53028/2020		
2.	File No. allotted by SEIAA, UP	5653		
3.	Name of Proponent	M/s Star Mines Partner Sri Deepak Chaudhari		
4.	Full correspondence address of proponent and mobile no.	C-33, Hakikat Nagar, Near Old Sales Tax Office Saharanpur		
5.	Name of Project	Area-36.00 Ha For Sand/Bajari/Boulder Mining at Gata No.-1, Village- Bartha korsi, Tehsil- Behat ,District- Saharanpur, U.P. M/s Star Mines		
6.	Project Location(Plot.Khsra/Gata No.)	Gata No.-1		
7.	Name of Village	Bartha Korsi		
8.	Tehsil	Behat		
9.	District	Saharanpur		
10.	Name of River	Yamuna River		
11.	Name of Minor Mineral	Sand/Bajari/Boulder		
12.	Sanctioned Lease Area (in Ha.)	36.00 Ha.		
13.	Max. & Min mRL within lease area	304.0 mRL in & 297.0 mRL		
14.	Pillar Coordinates (Verified by DMO)	Point	Latitude	Longitude
		A	30°14'0.94"N	77°31'13.91"N
		B	30°14'16.50"N	77°31'24.43"N
		C	30°14'13.69"N	77°31'31.19"N
		D	30°14'19.59"N	77°31'37.85"N
		E	30°14'37.10"N	77°31'40.80"N
		F	30°14'39.19"N	77°31'36.25"N
		G	30°14'26.08"N	77°31'29.05"N
	H	30°14'9.19"N	77°31'2.18"N	
15.	Total Geological Reserves	12,51,498m ³ /Annum		
16.	Total Mineable Reserve	7,67,814m ³ /Annum		
17.	Total Proposed Production in LOI	7,56,000m ³ /Annum		
18.	Proposed Production /year	Year	Production	

		1 st	7,56,000m ³ /Annum
		2 nd	7,56,000m ³ /Annum
		3 rd	7,56,000m ³ /Annum
		4 th	7,56,000m ³ /Annum
		5 th	7,56,000m ³ /Annum
		Total	37,80,000 m ³
19.	Sanctioned Period of Mine lease	5Years	
20.	Production of mine/day	3360m ³ /Day	
21.	Method of Mining	Open cast Manual / Semi Mechanized Mining Method	
22.	No. of working days	225 Days	
23.	Working hours/day	8 Hours	
24.	No. of worker	150 Worker	
25.	No. of vehicles movement/day	373Trucks / Day (Depending on market demand)	
26.	Type of Land	Govt. Land	
27.	Ultimate of Depth of Mining	3.00 m	
28.	Nearest metalled road from site	3.30 Km	
29.	Water Requirement	PURPOSE	REQUIREMENT (KLD)
		Drinking	1.50 KLD
		Suppression of dust	12.00 KLD
		Plantation	4.70 KLD
		Others (if any)	
		Total	18.20(18.00 approx KLD)
30.	Name of QCI Accredited Consultant with QCI No and period of validity.	Ind Tech House Consult QCI No.94 Period of Validity- 31-01-2021	
31.	Any litigation pending against the project or land in any court	No	
32.	Details of 500 m Cluster Map & Certificate verified by Mining Officer	Letter No-3676/ Khanij /2020 Date-12.03.2020	
33.	Details of Lease Area in approved DSR	(Sr. No': 5)	
34.	Proposed CER cost	2% of total project cost ie Rs 2,66,000	
35.	Proposed EMP cost	24.69 Lakhs	
36.	Length and breadth of Haul Road	1000 mtr Length & 6m width haulage road	
37.	No. of Trees to be Planted	1188 Trees	

- The mining would be restricted to unsaturated zone only above the phreatic water table and will not intersect the ground water table at any point of time.
- This project does not attract any of the general conditions applicable on mining projects specified in EIA Notification 14/09/2006.
- The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna.
- There is no litigation pending in any court regarding this project.
- The project proposal falls under category-1(a) of EIA Notification, 2006 (as amended).

The committee discussed the matter and recommended to issue following terms of reference (TOR) for the preparation of EIA.

- All pages of technical documents/EIA/EMP etc. should be signed by the consultant and project proponent both.

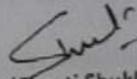
- 2) Copy of all the analysis reports signed by analyst approved by NABL or MoEF&CC shall be annexed with the EIA report and original analysis reports should be presented at the time of presentation.
- 3) MOU signed between the project proponent and the consultant should be submitted.
- 4) The project proponent shall obtain the forest clearance and permission of Central and State Government as per law under the provisions of Forest (conservation) Act, 1980 and submit along with EIA.
- 5) The lease area its address and production per annum should match with as mentioned in DSR and Lol. In case there is any difference clarification/ amendment letter from competent authority shall be submitted along with EIA. EIA and public hearing shall be conducted as per the lease area its address and production per annum mentioned in DSR and Lol.
- 6) Public hearing shall be conducted as per EIA notification, 2006 (as amended).
- 7) SEIAA opined that the project proponent shall submit permission of CGWA or proposal for alternative source of fresh water.
- 8) Latest Site Pit photographs (May-June, 2020) should be submitted with date and time.
- 9) Year-wise production details since 1994 should be given, clearly stating the highest production achieved in any one year prior to 1994. It may also be categorically informed whether there had been any increase in production after the EIA Notification 1994 came into force, w.r.t. the highest production achieved prior to 1994.
- 10) A copy of the document in support of the fact that the proponent is the rightful lessee of the mine should be given.
- 11) All documents including approved mine plan, EIA and Public Hearing should be compatible with one another in terms of the mine lease area, production levels, waste generation and its management, mining technology etc. and should be in the name of the lessee.
- 12) All corner coordinates of the mine lease area, superimposed on a High Resolution Imagery/ toposheet, topographic sheet, geomorphology and geology of the area should be provided. Such an Imagery of the proposed area should clearly show the land use and other ecological features of the study area (core and buffer zone).
- 13) Information should be provided in Survey of India Toposheet in 1:50,000 scale indicating geological map of the area, geomorphology of land forms of the area, existing minerals and mining history of the area, important water bodies, streams and rivers and soil characteristics.
- 14) Details about the land proposed for mining activities should be given with information as to whether mining conforms to the land use policy of the State; land diversion for mining should have approval from State land use board or the concerned authority.
- 15) It should be clearly stated whether the proponent Company has a well laid down Environment Policy approved by its Board of Directors? If so, it may be spelt out in the EIA Report with description of the prescribed operating process/procedures to bring into focus any infringement/deviation/ violation of the environmental or forest norms/ conditions? The hierarchical system or administrative order of the Company to deal with the environmental issues and for ensuring compliance with the EC conditions may also be given. The system of reporting of non-compliances / violations of environmental norms to the Board of Directors of the Company and/or shareholders or stakeholders at large, may also be detailed in the EIA Report.
- 16) Issues relating to Mine Safety, including subsidence study in case of underground mining and slope study in case of open cast mining, blasting study etc. should be detailed. The proposed safeguard measures in each case should also be provided.
- 17) The study area will comprise of 10 km zone around the mine lease from lease periphery and the data contained in the EIA such as waste generation etc. should be for the life of the mine / lease period.
- 18) Land use of the study area delineating forest area, agricultural land, grazing land, wildlife sanctuary, national park, migratory routes of fauna, water bodies, human settlements and other ecological features should be indicated. Land use plan of the mine lease area should be prepared to encompass preoperational, operational and post operational phases and submitted. Impact, if any, of change of land use should be given.
- 19) Details of the land for any Over Burden Dumps outside the mine lease, such as extent of land area, distance from mine lease, its land use, R&R issues, if any, should be given.
- 20) A Certificate from the Competent Authority in the State Forest Department should be provided, confirming the involvement of forest land, if any, in the project area. In the event of any contrary claim by the Project Proponent regarding the status of forests, the site may be inspected by the State Forest Department along with the Regional Office of the Ministry to ascertain the status of forests,

- based on which, the Certificate in this regard as mentioned above be issued. In all such cases, it would be desirable for representative of the State Forest Department to assist the Expert Appraisal Committees.
- 21) Status of forestry clearance for the broken up area and virgin forestland involved in the Project including deposition of net present value (NPV) and compensatory afforestation (CA) should be indicated. A copy of the forestry clearance should also be furnished.
 - 22) Implementation status of recognition of forest rights under the Scheduled Tribes and other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 should be indicated.
 - 23) The vegetation in the RF / PF areas in the study area, with necessary details, should be given.
 - 24) A study shall be got done to ascertain the impact of the Mining Project on wildlife of the study area and details furnished. Impact of the project on the wildlife in the surrounding and any other protected area and accordingly, detailed mitigative measures required, should be worked out with cost implications and submitted.
 - 25) Location of National Parks, Sanctuaries, Biosphere Reserves, Wildlife Corridors, Ramsar site Tiger/ Elephant Reserves/(existing as well as proposed), if any, within 10 km of the mine lease should be clearly indicated, supported by a location map duly authenticated by Chief Wildlife Warden. Necessary clearance, as may be applicable to such projects due to proximity of the ecologically sensitive areas as mentioned above, should be obtained from the Standing Committee of National Board of Wildlife and copy furnished.
 - 26) A detailed biological study of the study area [core zone and buffer zone (10 km radius of the periphery of the mine lease)] shall be carried out. Details of flora and fauna, endangered, endemic and RET Species duly authenticated, separately for core and buffer zone should be furnished based on such primary field survey, clearly indicating the Schedule of the fauna present. In case of any scheduled- I fauna found in the study area, the necessary plan alongwith budgetary provisions for their conservation should be prepared in consultation with State Forest and Wildlife Department and details furnished. Necessary allocation of funds for implementing the same should be made as part of the project cost.
 - 27) Proximity to Areas declared as 'Critically Polluted' or the Project areas likely to come under the 'Aravali Range', (attracting court restrictions for mining operations), should also be indicated and where so required, clearance certifications from the prescribed Authorities, such as the SPCB or State Mining Department should be secured and furnished to the effect that the proposed mining activities could be considered.
 - 28) Similarly, for coastal Projects, A CRZ map duly authenticated by one of the authorized agencies demarcating LTL, HTL, CRZ area, location of the mine lease w.r.t CRZ, coastal features such as mangroves, if any, should be furnished. (Note: The Mining Projects falling under CRZ would also need to obtain approval of the concerned Coastal Zone Management Authority).
 - 29) R&R Plan/compensation details for the Project Affected People (PAP) should be furnished. While preparing the R&R Plan, the relevant State/National Rehabilitation & Resettlement Policy should be kept in view. In respect of SCs /STs and other weaker sections of the society in the study area, a need based sample survey, family-wise, should be undertaken to assess their requirements, and action programmes prepared and submitted accordingly, integrating the sectoral programmes of line departments of the State Government. It may be clearly brought out whether the village(s) located in the mine lease area will be shifted or not. The issues relating to shifting of village(s) including their R&R and socio-economic aspects should be discussed in the Report.
 - 30) One season (non-monsoon) [i.e. March-May (Summer Season); October-December (post monsoon season) ; December-February (winter season)] primary baseline data on ambient air quality as per CPCB Notification of 2009, water quality, noise level, soil and flora and fauna shall be collected and the AAQ and other data so compiled presented date-wise in the EIA and EMP Report. Site-specific meteorological data should also be collected. The location of the monitoring stations should be such as to represent whole of the study area and justified keeping in view the pre-dominant downwind direction and location of sensitive receptors. There should be at least one monitoring station within 500 m of the mine lease in the pre-dominant downwind direction. The mineralogical composition of PM10, particularly for free silica, should be given.
 - 31) Air quality modeling should be carried out for prediction of impact of the project on the air quality of the area. It should also take into account the impact of movement of vehicles for transportation of mineral. The details of the model used and input parameters used for modeling should be provided. The air quality contours may be shown on a location map clearly indicating the location of the site, location of sensitive receptors, if any, and the habitation. The wind roses showing pre-dominant wind

- direction may also be indicated on the map.
- 32) The water requirement for the Project, its availability and source should be furnished. A detailed water balance should also be provided. Fresh water requirement for the Project should be indicated.
 - 33) Necessary clearance from the Competent Authority for drawl of requisite quantity of water for the Project should be provided.
 - 34) Description of water conservation measures proposed to be adopted in the Project should be given. Details of rainwater harvesting proposed in the Project, if any, should be provided.
 - 35) Impact of the Project on the water quality, both surface and groundwater, should be assessed and necessary safeguard measures, if any required, should be provided.
 - 36) Based on actual monitored data, it may clearly be shown whether working will intersect groundwater. Necessary data and documentation in this regard may be provided. In case the working will intersect groundwater table, a detailed Hydro Geological Study should be undertaken and Report furnished. The Report inter-alia, shall include details of the aquifers present and impact of mining activities on these aquifers. Necessary permission from Central Ground Water Authority for working below ground water and for pumping of ground water should also be obtained and copy furnished.
 - 37) Details of any stream, seasonal or otherwise, passing through the lease area and modification / diversion proposed, if any, and the impact of the same on the hydrology should be brought out.
 - 38) Information on site elevation, working depth, groundwater table etc. Should be provided both in AMSL and bgl. A schematic diagram may also be provided for the same.
 - 39) A time bound Progressive Greenbelt Development Plan shall be prepared in a tabular form (indicating the linear and quantitative coverage, plant species and time frame) and submitted, keeping in mind, the same will have to be executed up front on commencement of the Project. Phase-wise plan of plantation and compensatory afforestation should be charted clearly indicating the area to be covered under plantation and the species to be planted. The details of plantation already done should be given. The plant species selected for green belt should have greater ecological value and should be of good utility value to the local population with emphasis on local and native species and the species which are tolerant to pollution.
 - 40) Impact on local transport infrastructure due to the Project should be indicated. Projected increase in truck traffic as a result of the Project in the present road network (including those outside the Project area) should be worked out, indicating whether it is capable of handling the incremental load. Arrangement for improving the infrastructure, if contemplated (including action to be taken by other agencies such as State Government) should be covered. Project Proponent shall conduct Impact of Transportation study as per Indian Road Congress Guidelines.
 - 41) Details of the onsite shelter and facilities to be provided to the mine workers should be included in the EIA Report.
 - 42) Conceptual post mining land use and Reclamation and Restoration of mined out areas (with plans and with adequate number of sections) should be given in the EIA report.
 - 43) Occupational Health impacts of the Project should be anticipated and the proposed preventive measures spelt out in detail. Details of pre-placement medical examination and periodical medical examination schedules should be incorporated in the EMP. The project specific occupational health mitigation measures with required facilities proposed in the mining area may be detailed.
 - 44) Public health implications of the Project and related activities for the population in the impact zone should be systematically evaluated and the proposed remedial measures should be detailed along with budgetary allocations.
 - 45) Measures of socio economic significance and influence to the local community proposed to be provided by the Project Proponent should be indicated. As far as possible, quantitative dimensions may be given with time frames for implementation.
 - 46) Detailed environmental management plan (EMP) to mitigate the environmental impacts which, should inter-alia include the impacts of change of land use, loss of agricultural and grazing land, if any, occupational health impacts besides other impacts specific to the proposed Project.
 - 47) Public Hearing points raised and commitment of the Project Proponent on the same along with time bound Action Plan with budgetary provisions to implement the same should be provided and also incorporated in the final EIA/EMP Report of the Project.
 - 48) Details of litigation pending against the project, if any, with direction /order passed by any Court of Law against the Project should be given.
 - 49) The cost of the Project (capital cost and recurring cost) as well as the cost towards implementation of EMP should be clearly spelt out.

- 50) A Disaster management Plan shall be prepared and included in the EIA/EMP Report.
- 51) Benefits of the Project if the Project is implemented should be spelt out. The benefits of the Project shall clearly indicate environmental, social, economic, employment potential, etc.
- 52) Besides the above, the below mentioned general points are also to be followed:-
- Executive Summary of the EIA/EMP Report
 - All documents to be properly referenced with index and continuous page numbering.
 - Where data are presented in the Report especially in Tables, the period in which the data were collected and the sources should be indicated.
 - Project Proponent shall enclose all the analysis/testing reports of water, air, soil, noise etc. using the MoEF&CC/NABL accredited laboratories. All the original analysis/testing reports should be available during appraisal of the Project.
 - Where the documents provided are in a language other than English, an English translation should be provided.
 - The Questionnaire for environmental appraisal of mining projects as devised earlier by the Ministry shall also be filled and submitted.
 - While preparing the EIA report, the instructions for the Proponents and instructions for the Consultants issued by MoEF&CC vide O.M. No. J-11013/41/2006-IA.II(I) dated 4th August, 2009, which are available on the website of this Ministry, should be followed.
 - Changes, if any made in the basic scope and project parameters (as submitted in Form-I and the PFR for securing the TOR) should be brought to the attention of MoEF&CC with reasons for such changes and permission should be sought, as the TOR may also have to be altered. Post Public Hearing changes in structure and content of the draft EIA/EMP (other than modifications arising out of the P.H. process) will entail conducting the PH again with the revised documentation.
 - As per the circular no. J-11011/618/2010-IA.II(I) dated 30.5.2012, certified report of the status of compliance of the conditions stipulated in the environment clearance for the existing operations of the project, should be obtained from the Regional Office of Ministry of Environment, Forest and Climate Change, as may be applicable.
 - The EIA report should also include: (i) surface plan of the area indicating contours of main topographic features, drainage and mining area, (ii) geological maps and sections and (iii) sections of the mine pit and external dumps, if any, clearly showing the land features of the adjoining area.

This is to request you to take further necessary action in matter as per provisions of Gazette Notification No. S.O. 1533(E) dated 14/09/2006, as amended. You are advised to submit the EIA/EMP incorporating recommendations of public hearing for further consideration of the matter as per procedure laid down in the Gazette Notification SO 1533(E) dated 14/09/2006 as amended. The matter will not be considered pending till your reply as above is received.


(Shruti Shukla)
Nodal, SEIAA/
Deputy Director

No. /Parya/SEAC/5653/2019 Dated: As above
Copy with enclosure for Information and necessary action to:

- The Principal Secretary, Department of Environment, Govt. of Uttar Pradesh, Lucknow.
- Advisor, IA Division, Ministry of Environment, Forests & Climate Change, Govt. of India, Indira Paryavaran Bhawan, Jor Bagh Road, Aliganj, New Delhi.
- Additional Director, Regional Office, Ministry of Environment & Forests, (Central Region), Kendriya Bhawan, 5th Floor, Sector-H, Aliganj, Lucknow.
- District Magistrate, Saharanpur.
- The Member Secretary, U.P. Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow.
- Copy to Web Master/ guard file.

(Shruti Shukla)
Nodal, SEIAA/
Deputy Director

	period of validity.	
31.	Any litigation pending against the project or land in any court	No
32.	Details of 500 m Cluster Map & Certificate verified by Mining Officer	Letter No-3308/ Khanij /2020 Date- 16.01.2020
33.	Details of Lease Area in approved DSR	(Sr. No': 1)
34.	Proposed CER cost	2% of total project cost ieRs 1,42,000
35.	Proposed EMP cost	15.00 Lakhs
36.	Length and breadth of Haul Road	600 mtr Length & 6m width haulage road
37.	No. of Trees to be Planted	231 Trees

5. The mining would be restricted to unsaturated zone only above the phreatic water table and will not intersect the ground water table at any point of time.
6. The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna.
7. There is no litigation pending in any court regarding this project.
8. The project proposal falls under category-1(a) of EIA Notification, 2006 (as amended).

RESOLUTION AGAINST AGENDA NO-06

The committee discussed the matter and recommended grant of environmental clearance for the project proposal along with general and specific conditions as annexed at annexure-1 to the minutes.

7. Yamuna River Sand/ Bajari/ Boulder Mining at Khand No.-01, Village- BarthaKorsi, Tehsil- Behat, District- Saharanpur, U.P., Shri Deepak Chaudhari, M/s Star Mines, Lease Area 36.00 Ha. File No. 5989/5653/Proposal No. SIA/UP/MIN/58603/2020

A presentation was made by the project proponent along with their consultant M/s Ind Tech House Consult. The proponent, through the documents submitted and the presentation made informed the committee that:-

1. The environmental clearance is sought for Sand/Bajari/Boulder Mining at Gata No.-1, Village- Barthakorsi, Tehsil- Behat, District- Saharanpur, U.P. M/s Star Mines (Leased Area -36.00 Ha).
2. The terms of reference in the matter were issued by SEIAA, U.P. vide letter no. 157/Parya/SEAC/5653/2019 dated 30/06/2020.
3. The public hearing was organized on 19/10/2020. Final EIA report submitted by the project proponent on 25/11/2020.
4. Salient features of the project as submitted by the project proponent:

1.	On Line Proposal No.	SIA/UP/MIN 58603/2020
2.	File No. allotted by SEIAA, UP	5989/5653
3.	Name of Proponent	M/s Star Mines Partner Sri Deepak Chaudhari
4.	Full correspondence address of proponent and mobile no.	C-33, Hakikat Nagar, Near Old Sales Tax Office Saharanpur
5.	Name of Project	Area-36.00 Ha For Sand/Bajari/Boulder Mining at Gata No.'-1, Village- Barthakorsi, Tehsil- Behat, District- Saharanpur, U.P.

		M/s Star Mines																																																										
6.	Project Location(Plot,Khata/Gata No.)	Gata No.-1																																																										
7.	Name of Village	BarthaKorsi																																																										
8.	Tehsil	Behat																																																										
9.	District	Saharanpur																																																										
10.	Name of River	Yamuna River																																																										
11.	Name of Minor Mineral	Sand/Bajari/Boulder																																																										
12.	Sanctioned Lease Area (in Ha.)	36.00 Ha.																																																										
13.	Max. & Min mRL within lease area	304.0 mRL in & 297.0 mRL																																																										
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15.	Total Geological Reserves	12,51,498m ³ /Annum		
16.	Total Mineable Reserve	7,67,814m ³ /Annum		
17.	Total Proposed Production inLOI	7,56,000m ³ /Annum		
18.	Proposed Production /year	Year	Production	
		1 st	7,56,000m ³ /Annum	
		2 nd	7,56,000m ³ /Annum	
		3 rd	7,56,000m ³ /Annum	
		4 th	7,56,000m ³ /Annum	
		5 th	7,56,000m ³ /Annum	
		Total	37,80,000 m ³	
19.	Sanctioned Period of Mine lease	5Years		
20.	Production of mine/day	3360m ³ /Day		
21.	Method of Mining	Open cast Manual / Semi Mechanized Mining Method		
22.	No. of working days	225 Days		
23.	Working hours/day	8 Hours		
24.	No. of worker	150 Worker		
25.	No. of vehicles movement/day	373Trucks / Day (Depending on market demand)		
26.	Type of Land	Govt. Land		
27.	Ultimate of Depth of Mining	3.00 m		
28.	Nearest metalled road from site	3.30Km		
29.	Water Requirement	PURPOSE	REQUIREMENT (KLD)	
		Drinking	1.50 KLD	
		Suppression of dust	12.00 KLD	
		Plantation	4.70 KLD	
		Others (if any)		
		Total	18.20(18.00 approx KLD)	
30.	Name of QCI Accredited Consultant with QCI No and period of validity.	Ind Tech House Consult QCI No.- NABET/EIA/1821/RA0098 Period of Validity- 31-01-2021		
31.	Any litigation pending against the project or land in any court	No		
32.	Details of 500 m Cluster Map & Certificate verified by Mining Officer	Letter No-3676/ Khanij /2020 Date- 12.03.2020		
33.	Details of Lease Area in approved DSR	(Sr. No: 5)		
34.	Proposed CER cost	2% of total project cost ieRs 2,66,000		
35.	Proposed EMP cost	27.34 Lakhs		
36.	Length and breadth of Haul Road	1000 mtr Length & 6m width haulage road		
37.	No. of Trees to be Planted	1188 Trees		

5. The mining would be restricted to unsaturated zone only above the phreatic water table and will not intersect the ground water table at any point of time.
6. The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna.

7. There is no litigation pending in any court regarding this project.
8. The project proposal falls under category-1(a) of EIA Notification, 2006 (as amended).

RESOLUTION AGAINST AGENDA NO-07

The committee discussed the matter and recommended grant of environmental clearance for the project proposal along with general and specific conditions as annexed at annexure-1 to the minutes.

8. Sand Stone (Khanda, Gitti, Boulder) Mine, at Gata No./Araji No.-997mi, Village-Sindhora, Tehsil- Sadar, Mirzapur., Shri Praveen Kumar, Area: 0.80 Ha. File No. 5991/5259/Proposal No. SIA/UP/MIN/58620/2019

A presentation was made by the project proponent along with their consultant M/s Paramarsh servicing Environment and Development. The proponent, through the documents submitted and the presentation made informed the committee that:-

1. The environmental clearance is sought for Sand stone (Khanda, Gitty, boulders) mine at Gata No. /Araji /Plot No. 997 mi, Village - Sindhora, Tehsil- Sadar, District- Mirzapur, Uttar Pradesh, Lease Area: 0.80 ha. (2.00 acre)
2. The terms of reference in the matter were issued by SEIAA, U.P. vide letter no. 117/Parya/SEAC/5259/2019 dated 08/06/2020.
3. The public hearing was organized on 18/09/2020. Final EIA report submitted by the project proponent on 26/11/2020.
4. Salient features of the project as submitted by the project proponent:

1.	On-line proposal No.	SIA/UP/MIN/58620/2019						
2.	File No. allotted by SEIAA, UP	5991/5259						
3.	Name of Proponent	Shri Praveen Kumar S/o Shri Anil Kumar						
4.	Full correspondence address of proponent and mobile no.	R/o: Mohalla- S.R.23, Golghar						
		Tehsil & District- Varanasi U.P.						
		Mobile no. – 9984553083						
		E mail ID - praveenstonemzp@gmail.com						
5.	Name of Project	Environmental Clearance for proposed Sand stone (Khanda, Gitty, boulders) mine at Gata No. /Araji /Plot No. 997 mi, Lease Area: 0.80 ha. (2.00 acre) at Village - Sindhora, Tehsil- Sadar, District- Mirzapur, Uttar Pradesh of Shri Praveen kumar						
6.	Project Location (Plot. Khasra/Gata No.)	997 mi						
7.	Name of River	Ganga River - 2.50* Km (N) Jargo Dam – 13.55 Km (SE)						
8.	Name of Village	Sindhora						
9.	Tehsil	Sadar						
10.	District	Mirzapur						
11.	Name of Minor Mineral	Building Stone (Sand stone)						
12.	Sanctioned Lease Area (in Ha.)	0.80 ha						
13.	Max. & Min mRL within lease area	Highest 122.10 mRL						
		Lowest: 106.0 mRL						
14.	Pillar Coordinates (Verified by DMO)	Gata No. /Araji /Plot No. 997 mi, Lease Area: 0.80 ha. (2.00 acre) at Village - Sindhora, Tehsil- Sadar, District- Mirzapur, Uttar Pradesh						
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6. Sand/ Bajari/Boulder Mining at Gata No.-378/2 & 379/2, Village- SherpurPelo, Tehsil- Behat, District- Saharanpur, U.P., ShriAadeshPandey., Area 7.00 Ha. File No. 5988/5654/Proposal No. SIA/UP/MIN/58589/2020

SEIAA agreed with the recommendations of the SEAC to grant the prior Environmental Clearance to the proposed project along with all the general and specific conditions as suggested by the SEAC adding following specific condition as follows:-

1. Directions/suggestions given during public hearing and commitment made by the project proponent should be strictly complied.
2. The project proponent shall obtain the forest clearance and permission of Central and State Government as per law under the provisions of Forest (conservation) Act, 1980 before the start of work.
3. The mining lease holders shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora fauna etc.
4. If the proposed project is situated in notified area of ground water extraction, where creation of new wells for ground water extraction is not allowed, requirement of fresh water shall be met from alternate water sources other than ground water or legally valid source and permission from the competent authority shall be obtained to use it.

7. Yamuna River Sand/ Bajari/ Boulder Mining at Khand No.-01, Village- BarthaKorsi, Tehsil- Behat, District- Saharanpur, U.P., Shri Deepak Chaudhari, M/s Star Mines, Lease Area 36.00 Ha. File No. 5989/5653/Proposal No. SIA/UP/MIN/58603/2020

SEIAA noted that SEAC has recommended to grant EC to the above project. SEIAA gone through file and documents and found that in issued ToR and in approved mining plan geo-coordinates of workable and non-workable area is not mentioned. Hence SEIAA opined that project proponent shall clarify the same.

8. Sand Stone (Khanda, Gitti, Boulder) Mine, at Gata No./Araji No.-997mi, Village- Sindhora, Tehsil- Sadar, Mirzapur., Shri Praveen Kumar, Area: 0.80 Ha. File No. 5991/5259/Proposal No. SIA/UP/MIN/58620/2019

SEIAA noted that SEAC has recommended to grant EC to the above project. SEIAA gone through file and documents and found that multiple leases are present in the DSR with same gata no. and project proponent has also not submitted relevant documents regarding distance between the project and CPA. Hence SEIAA opined that the project proponent shall submit clarification along with relevant documents.

9. Building Stone (Sand Stone) Mine at Khasra No./Gata No.-519, at Village- Ghasipur, Tehsil-Chunar, Mirzapur, U.P., Smt. Neelam Singh, area-1.21 ha. File No. 5944/Proposal No. SIA/UP/MIN/57545/2020

SEIAA noted that SEAC has recommended to issue ToR to the above project. SEIAA gone through the file and documents and found that application is made for 1.21 ha whereas in DSR area is mentioned as 0.09 ha. Hence SEIAA opined that project proponent shall clarify the same at the time of EIA submission. The SEIAA agreed with the recommendation of the SEAC to issue the additional ToR;s to the title proposal for conducting EIA studies. The SEIAA also added the following points to TOR:-

- 1- All pages of technical documents/EIA/EMP etc. should be signed by the consultant and project proponent both.

16. Earth (Soil) Excavation at Gata No.-1755 Mi, located at Village- Mawar, Tehsil- Bhognipur, Kanpur Dehat., M/s Siddhi Brick Field, Area:0.4090 Ha. File No. 5697/Proposal No. SIA/UP/MIN/ 157325/2020

SEIAA agreed with the recommendation of the SEAC that the environmental clearance for the above project proposal is not required as per MoEF&CC, GOI notification S.O. 1224(E) dated 28/03/2020 and Environment, Forest & Climate Change, Section -7, Government of UP G.O. No. 446/81-7-2020-39(parya)/2014 TC-1 dated 01/05/2020 since the ultimate depth of mining is less than 02 m.

17. Sand/Morrum Mining from Ken Riverbed, in Khand No.-03, Gata No.-Part of 100, at Village-Khapatih, Tehsil-Pailani, Banda, Area: 16.0 ha. File No. 5310/4564/Proposal No. SIA/UP/MIN/48227/2018 25.02.2021 452

SEIAA noted that the above project has been taken in its 452nd meeting dated 25.02.2021. Hence, further no action is required.

18. Yamuna River Sand/ Bajari/ Boulder Mining at Khand No.-01, Village- Bartha Korsi, Tehsil- Behat, District- Saharanpur, U.P., Shri Deepak Chaudhari, M/s Star Mines, Area 36.00 Ha. के सम्बन्ध में श्री प्रमोद पुत्र श्री रणजीत, 131, ग्राम-वरसी, टिकरोल, सहारनपुर की शिकायत पर विचार-विमर्श। File No. 5989/5653/Proposal No. SIA/UP/MIN/58603/2020

SEIAA agreed with the recommendation of the SEAC that since, all the points raised in Shri Pramod complaint dated 27/11/2020 (received in Directorate of Environment on 11/12/2020) has already been clarified by District Magistrate, Saharanpur previously. Therefore, there is no merit in entertaining the complaint dated 27/11/2020 of Shri Pramod. Accordingly, the complaint is disposed. SEIAA agreed with the recommendation of the SEAC meeting dated 09/12/2020 to grant EC along with all the general and specific conditions as suggested by the SEAC adding following specific condition as follows:-

1. Directions/suggestions given during public hearing and commitment made by the project proponent should be strictly complied.
2. The project proponent shall obtain the forest clearance and permission of Central and State Government as per law under the provisions of Forest (conservation) Act, 1980 before the start of work.
3. The mining lease holders shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora fauna etc.
4. If the proposed project is situated in notified area of ground water extraction, where creation of new wells for ground water extraction is not allowed, requirement of fresh water shall be met from alternate water sources other than ground water or legally valid source and permission from the competent authority shall be obtained to use it.

KTA

Madhvi Bhardwaj RPS/ph

481
State Level Environment Impact Assessment Authority, Uttar Pradesh

Directorate of Environment, U.P.

Vineet Khand-1, Gdmti Nagar, Lucknow - 226 010

Phone : 91-522-2300 541, Fax : 91-522-2300 543

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Website : www.seiaaup.com

To,

Shri Deepak Chaudhari,
C-3, Hakeekat Nagar, Near Old Tax Sales Office,
Saharanpur, Behat, Saharanpur, U.P- 244701

Ref. No. 843/Parya/SEIAA/5989-5653/2020

Date: 26 March, 2021

Sub: Environmental Clearance for Proposed Sand/Bajari/Boulder Mining at Gata No.-1, Village- Barthakorsi, Tehsil- Behat, District- Saharanpur, U.P. M/s Star Mines (Leased Area -36.00 Ha).

Dear Sir,

Please refer to your application/letter dated 03-05-2020, 29-05-2020, 15-10-2020, 25-11-2020, 04-12-2020, 11-12-2020, 19-02-2021 & 15-01-2021 addressed to the Secretary, SEAC, Directorate of Environment, U.P., Lucknow on the subject as above. The State Level Expert Appraisal Committee considered the matter in its meetings held on dated 09-12-2020 & 19-02-2021 and SEIAA meeting 10-03-2021.

A presentation was made by the project proponent along with their consultant M/s Ind Tech House Consult. The proponent, through the documents submitted and the presentation made informed the committee that:-

1. The environmental clearance is sought for Sand/Bajari/Boulder Mining at Gata No.-1, Village- Barthakorsi, Tehsil- Behat, District- Saharanpur, U.P. M/s Star Mines (Leased Area -36.00 Ha).
2. The terms of reference in the matter were issued by SEIAA, U.P. vide letter no. 157/Parya/SEAC/5653/2019 dated 30/06/2020.
3. The public hearing was organized on 19/10/2020. Final EIA report submitted by the project proponent on 25/11/2020.
4. Salient features of the project as submitted by the project proponent:

1.	On Line Proposal No.	SIA/UP/MIN 58603/2020
2.	File No. allotted by SEIAA, UP	5989/5653
3.	Name of Proponent	M/s Star Mines Partner Sri Deepak Chaudhari
4.	Full correspondence address of proponent and mobile no.	C-33, Hakikat Nagar, Near Old Sales Tax Office Saharanpur
5.	Name of Project	Area-36.00 Ha For Sand/Bajari/Boulder Mining at Gata No.-1, Village- Barthakorsi, Tehsil- Behat, District- Saharanpur, U.P. M/s Star Mines
6.	Project Location(Plot.Khsra/Gata No.)	Gata No.-1
7.	Name of Village	BarthaKorsi
8.	Tehsil	Behat
9.	District	Saharanpur
10.	Name of River	Yamuna River
11.	Name of Minor Mineral	Sand/Bajari/Boulder
12.	Sanctioned Lease Area (in Ha.)	36.00 Ha.
13.	Max. & Min mRL within lease area	304.0 mRL in & 297.0 mRL
14.	Pillar Coordinates (Verified by DMO)	
	Point	
	Latitude	30°14'0.94"N
	Longitude	77°31'13.91"N

		B	30°14'16.50"N	77°31'24.43"N
		C	30°14'13.69"N	77°31'31.19"N
		D	30°14'19.59"N	77°31'37.85"N
		E	30°14'37.10"N	77°31'40.80"N
		F	30°14'39.19"N	77°31'36.25"N
		G	30°14'26.08"N	77°31'29.05"N
		H	30°14'9.19"N	77°31'2.18"N
		Workable Area		
		Point	Latitude	Longitude
		A	30°14'0.94"N	77°31'13.91"N
		B	30°14'16.50"N	77°31'24.43"N
		C	30°14'13.69"N	77°31'31.19"N
		D	30°14'19.59"N	77°31'37.85"N
		E	30°14'37.10"N	77°31'40.80"N
		F	30°14'39.19"N	77°31'36.25"N
		G	30°14'26.08"N	77°31'29.05"N
		G-1	30°14'19.61"N	77°31'24.67"N
		G-2	30°14'18.03"N	77°31'18.83"N
		G-3	30°14'14.79"N	77°31'13.38"N
		G-4	30°14'09.60"N	77°31'8.74"N
		H-1	30°14'6.60"N	77°31'5.65"N
		Non-Workable Area		
		G	30°14'26.08"N	77°31'29.05"N
		G-1	30°14'19.61"N	77°31'24.67"N
		G-2	30°14'18.03"N	77°31'18.83"N
		G-3	30°14'14.79"N	77°31'13.38"N
		G-4	30°14'09.60"N	77°31'8.74"N
		H-1	30°14'6.60"N	77°31'5.65"N
		H	30°14'9.19"N	77°31'2.18"N
15.	Total Geological Reserves	12,51,498m ³ /Annum		
16.	Total Mineable Reserve	7,67,814m ³ /Annum		
17.	Total Proposed Production inLOI	7,56,000m ³ /Annum		
18.	Proposed Production /year	Year	Production	
		1 st	7,56,000m ³ /Annum	
		2 nd	7,56,000m ³ /Annum	
		3 rd	7,56,000m ³ /Annum	
		4 th	7,56,000m ³ /Annum	
		5 th	7,56,000m ³ /Annum	
		Total	37,80,000 m ³	
19.	Sanctioned Period of Mine lease	5Years		
20.	Production of mine/day	3360m ³ /Day		
21.	Method of Mining	Open cast Manual / Semi Mechanized Mining Method		
22.	No. of working days	225 Days		
23.	Working hours/day	8 Hours		
24.	No. of worker	150 Worker		
25.	No. of vehicles movement/day	373Trucks / Day (Depending on market demand)		
26.	Type of Land	Govt. Land		



27. Ultimate of Depth of Mining	3.00 m	
28. Nearest metalled road from site	3.30Km	
29. Water Requirement	PURPOSE	REQUIREMENT (KLD)
	Drinking	1.50 KLD
	Suppression of dust	12.00 KLD
	Plantation	4.70 KLD
	Others (if any)	
	Total	18.20(18.00 approx KLD)
30. Name of QCI Accredited Consultant with QCI No and period of validity.	Ind Tech House Consult QCI No.- NABET/EIA/1821/RA0098 Period of Validity- 31-01-2021	
31. Any litigation pending against the project or land in any court	No	
32. Details of 500 m Cluster Map & Certificate verified by Mining Officer	Letter No-3676/ Khanij /2020 Date- 12.03.2020	
33. Details of Lease Area in approved DSR	(Sr. No: 5)	
34. Proposed CER cost	2% of total project cost ieRs 2,66,000	
35. Proposed EMP cost	27.34 Lakhs	
36. Length and breadth of Haul Road	1000 mtr Length & 6m width haulage road	
37. No. of Trees to be Planted	1188 Trees	

5. The mining would be restricted to unsaturated zone only above the phreatic water table and will not intersect the ground water table at any point of time.
6. The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna.
7. There is no litigation pending in any court regarding this project.
8. The project proposal falls under category-1(a) of EIA Notification, 2006 (as amended).

Based on the recommendations of the State Level Expert Appraisal Committee meeting held on 09-12-2020 & 19-02-2021 on the above said project, the State Level Environment Impact Assessment Authority meetings held on 10-03-2021 has decided to grant the Environmental Clearance to the title project for collection of 7,56,000m³ /Annum is proposed lease area 36.00 ha subject to effective implementation of the following General Conditions and specific conditions:

General condition:

1. This environmental clearance is subject to allotment of mining lease in favour of project proponent by District Administration/Mining Department.
2. Forest clearance shall be taken by the proponent as necessary under law.
3. Any addition of the mining area, change of Khasra numbers, enhancement of capacity, change in mining technology, modernization and scope of working shall again required prior environmental clearance as per EIA notification, 2006.
4. No change in the calendar plan including excavation, quantum of mineral and waste shall be made.
5. Mining will be carried out as per the approved mining plan. In case of any violation of mining plan, the Environmental Clearance given by SEIAA will stand cancelled.
6. Four ambient air quality monitoring stations shall be established in the core zone as well as in the buffer zone for RSPM, SPM, SO₂, NO_x monitoring. Location of the stations should be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board. The monitored data for criteria pollutants shall be regularly up loaded on the company's website and also displayed at website.

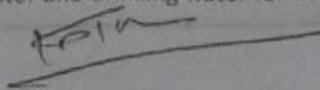


7. Data on ambient air quality (RPM, SPM, SO₂, NO_x) should be regularly submitted to the Regional office, MoEF, Gol, Lucknow and the State Pollution Control Board / Central Pollution Control Board once in six months.
8. Ambient air quality at the boundary of the mine premises shall confirm to the norms prescribed in MoEF notification no. GSR/826(E) dt. 16.11.09.
9. Fugitive dust emissions from all the sources shall be controlled regularly. Water spraying arrangement on haul roads, loading and unloading and at transfer points shall be provided and properly maintained.
10. Measures shall be taken for control of noise levels below 85 dBA in the work environment. Workers engaged in operations of HEMM, etc. shall be provided with ear plugs / muffs and health records of the workers shall be maintained.
11. Industrial waste water (workshop and waste water from the mine) should be properly collected, treated so as to conform to the standards prescribed under GSR 422 (E) dated 19th May, 1993 and 31st December, 1993 or as amended from time to time. Oil and grease trap shall be installed before discharge of workshop effluents.
12. Personnel working in areas shall be provided with protective respiratory devices like mask and they shall also be imparted adequate training and information on safety and health aspects.
13. Special measures shall be adopted to prevent the nearby settlements from the impacts of mining activities.
14. The transportation of the materials shall be limited to day hours time only.
15. Provision shall be made for the housing the labourers within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, safe drinking water, medical health care, crèche etc. The housing may be in the form of temporary structures to be removed after the completion of the project.
16. A separate Environmental Management Cell with suitable qualified personnel shall be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.
17. The Project Proponent shall inform to the Regional Office, MoEF, Gol, Lucknow and State Pollution Control Board regarding date of financial closures and final approval of the project by the concerned authorities and the date of start of land development work.
18. The funds earmarked for environmental protection measures shall be kept in separate account and shall not be diverted for other purpose. Year wise expenditure shall be reported to the MoEF, Gol, Lucknow and State Pollution Control Board
19. The Regional Office, MoEF, Gol, Lucknow and State Pollution Control Board shall monitor compliance of the stipulated conditions. A complete set a documents including Environment Impact Assessment Report, Environmental Management Plan, Public hearing and other documents information should be given to Regional Office of the MoEF, Gol, Lucknow and State Pollution Control Board
20. A copy of the environmental clearance shall be submitted by the Project Proponent to the Heads of the Local Bodies, Panchayat and Municipal Bodies as applicable in the matter.
21. The Project Proponent shall advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Level Environment Impact Assessment Authority (SEIAA).
22. The Project Proponent has to submit half yearly compliance report of the stipulated prior environmental clearance terms and conditions in hard and soft copy to the SEIAA, U.P. on 1st June and 1st December of each calendar year.
23. The SEIAA may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
24. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.

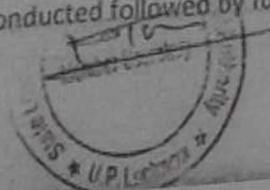


Specific Conditions:

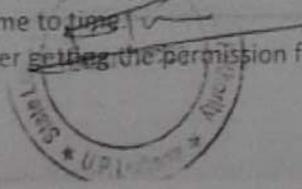
1. Directions/suggestions given during public hearing and commitment made by the project proponent should be strictly complied.
2. The project proponent shall obtain the forest clearance and permission of Central and State Government as per law under the provisions of Forest (conservation) Act, 1980 before the start of work.
3. The mining lease holders shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora fauna etc.
4. If the proposed project is situated in notified area of ground water extraction, where creation of new wells for ground water extraction is not allowed, requirement of fresh water shall be met from alternate water sources other than ground water or legally valid source and permission from the competent authority shall be obtained to use it.
5. At the time of operation, project proponent will comply with all the guidelines issued by Government of India/State Govt./District Administration related to Covid-19.
6. This environmental clearance does not create or verify any claim of applicant on the proposed site/activity.
7. In case it has been found that the E.C. obtained by providing incorrect information, submitting that the distance between the two adjoining mines is greater than 500mt. and area is less than 05ha, but factually the distance is less than 500 mt and the mine is located in cluster of area equal or more than 05ha, the E.C issued will stand revoked.
8. This environmental clearance shall be subject to valid lease in favour of project proponent for the proposed mining proposals. In case, the project proponent does not have a valid lease, this environmental clearance shall automatically become null and void.
9. The Environmental clearance will be co-terminus with the mining lease period/Mining Plan.
10. Explosive cannot be stored on the site.
11. A comprehensive EIA including mining areas within 15 K.M. to assess impact of the mining activity on the surrounding area shall be undertaken and report submitted to this Authority within one year.
12. No two pits shall be simultaneously worked i.e. before the first is exhausted andreclamation work completed, no mineral bearing area shall be worked.
13. After exhausting the first mine pit and before starting mining operations in the next pit, reclamation and plantation works in the exhausted pit shall be completed so as to ensure that reclamation, forest cover and vegetation are visible during the first year of mining operations in the next pit. This process will follow till the last pit is exhausted. Adequate rehabilitation of mined pit shall be completed before any new ore bearing area is worked for expansion.
14. Adequate buffer zone shall be maintained between two consecutive mineral bearing deposits.
15. Sprinkling of water on haul roads to control dust will be ensured by the project proponent.
16. Green belt development shall be carried out considering CPCB guidelines including selection of plant species and in consultation with the local DFO / Agriculture Department. Herbs and shrubs shall also form a part of afforestation programmebesides tree plantation. The company shall involve local people for plantation programme. Details of year wise afforestation programme including rehabilitation of mined out area shall be submitted to the Regional Office, MoEF&CC, Gol, Lucknowevery year.
17. Blast vibrations study shall be conducted and a observation report submitted to the Regional office, MoE&CC, Gol, Lucknow and UPPCB within six months. The report shall also include measures for prevention of blasting associated impact on nearby houses and agricultural fields.
18. Controlled blasting techniques with sequential blasting shall be adopted. The blasting shall be carried out in the day time only.
19. Appropriate arrangement for shelter and drinking water for the mining workers has to be ensured at the mining site.



20. Maintenance of village roads used for transportation of minerals are to be done by the company regularly at its own expenses. The roads shall be black topped.
21. Rain water harvesting shall be undertaken to recharge the ground water source.
22. Status of implementation shall be submitted to the Regional Office, MoEF&CC, Gol, Lucknow and UP Pollution Control Board within six months and thereafter every year from the next consequent year.
23. Self environmental audit shall be conducted annually. Every three years third party environmental audit shall be carried out.
24. Measures for prevention and control of soil erosion and management of silt shall be undertaken. Protection of dumps against erosion shall be carried out with geo textile matting or other suitable material, and thick plantations of native trees and shrubs shall be carried out at the dump slopes. Dumps shall be protected by retaining walls.
25. Trenches / garland drains shall be constructed at foot of dumps and coco filters installed at regular intervals to arrest silt from being carried to water bodies. Adequate number of Check Dams and Gully Plugs shall be constructed across seasonal/perennial nallahs, if any flowing through the ML area and silts arrested. De- silting at regular intervals shall be carried out.
26. Garland drain of appropriate size, gradient and length shall be constructed for both mine pit and for waste dump and sump capacity shall be designed keeping 50% safety margin over and above peak sudden rainfall (based on 50 years data) and maximum discharge in the area adjoining the mine site. Sump capacity shall also provide adequate retention period to allow proper settling of silt material. Sedimentation pits shall be constructed at the corners of the garland drains and de- silted at regular intervals.
27. Ground and surface water, if any in and near the core zone (within 5.0 km of the lease) shall be regularly monitored for contamination and depletion due to mining activity and records maintained. The monitoring data shall be submitted to the Regional Office, MoEF, Gol, Lucknow and U.P. Pollution Control Board regularly. Further, monitoring points shall be located between the mine and drainage in the direction of flow of ground water shall be set up and records maintained.
28. Fugitive dust generation shall be controlled. Fugitive dust emission shall be regularly monitored at locations of nearest human habitation (including schools and other public amenities located nearest to sources of dust generation as applicable) and records submitted to the Regional Office, MoEF&CC, Gol, Lucknow and U.P. Pollution Control Board regularly.
29. Baseline data for ambient air quality shall be generated and maintained and RSPM level in ambient air in the nearby human habitation (villages) shall also be monitored along with other parameters.
30. Corporate Environmental Responsibility (CER) shall be by the project proponent and the details of the various heads of expenditure to be submitted as per the guidelines provided in the recent CER notification No. 22-65/2017-IA.III dated 01/05/2018. Work to be executed with installation of five hand pumps for drinking water, solar light in villages of streets, construction of two numbers of toilets at the primary school with name displayed and address and details of beneficiary and gram pradhan along with phone number, photographs should be submitted to Directorate as well as to the District magistrate / Chief Development officers.
31. Transportation of minerals shall be done by covering the trucks with tarpaulin or other suitable mechanism so that no spillage of mineral/dust takes place.
32. Occupational health and safety measures for the workers including identification of work related health hazards, training on malaria eradication, HIV, and health effects on exposure to mineral dust etc. shall be carried out. Periodic monitoring for exposure to respirable mineral dust on the workers shall be conducted and records maintained including health records of the workers. Awareness programme for workers on impact of mining on their health and precautionary measures like use of personal equipments etc. shall be carried out periodically. Review of impact of various health measures shall be conducted followed by follow up action wherever required.



33. The project proponent will ensure for providing employment to local people as per requirement, necessary protection measures around the mine pit and waste dump and garland drain around the mine pit and waste dump.
34. Top soil / solid waste shall be stacked properly with proper slope and adequate safeguards and shall be utilized for backfilling (wherever applicable) for reclamation and rehabilitation of mined out area. Top soil shall be separately stacked for utilization later for reclamation and shall not be stacked along with over burden.
35. Over burden (OB) shall be stacked at earmarked dump site(s) only and shall not be kept active for long period. The maximum height of the dump shall not exceed 20 m, each stage shall preferably be of maximum 10 m and overall slope of the dump shall not exceed 35°. The OB dump shall be backfilled. The OB dumps shall be scientifically vegetated with suitable native species to prevent erosion and surface run off.
36. Monitoring and management of rehabilitated areas shall continue until the vegetation becomes self sustaining. Compliance status shall be submitted to the Regional Office, Ministry of Environment & Forests, Gol, Lucknow and U.P. Pollution Control Board on six monthly basis.
37. Slope of the mining bench and ultimate pit limit shall be as per the mining scheme approved by Indian Bureau of Mines.
38. Permission for abstraction of ground water shall be taken from Central Ground Water Board. Regular monitoring of ground and surface water sources for level and quality shall be carried out by establishing a network of existing wells and constructing new piezometers during the mining operation. The monitoring shall be carried out four times in a year i.e. pre-monsoon (April-May), monsoon (August), post-monsoon (November) and winter (January) and the data thus collected shall be regularly sent to MoEF&CC, Central Ground Water Authority and Regional Director, Central Ground Water Board.
39. The waste water from the mine shall be treated to conform to the prescribed standards before discharging in to the natural stream. The discharged water from the Tailing Dam, if any shall be regularly monitored and report submitted to the Regional Office, Ministry of Environment & Forests, Gol, Lucknow, Central Pollution Control Board and the State Pollution Control Board.
40. Hydro geological study of the area shall be reviewed by the project proponent annually. In case adverse effect on ground water quality and quantity is observed mining shall be stopped and resumed only after mitigating steps to contain any adverse impact on ground water is implemented.
41. Vehicular emissions shall be kept under control and regularly monitored. Vehicles used for transportation of minerals and others shall have valid permissions as prescribed under Central Motor Vehicle Rules, 1989 and its amendments. The vehicles transporting minerals shall be covered with a tarpaulin or other suitable enclosures so that no dust particles / fine matters escape during the course of transportation. No overloading of minerals for transportation shall be committed. The trucks transporting minerals shall not pass through wild life sanctuary, if any in the study area.
42. Prior permission from the Competent Authority shall be obtained for extraction of ground water, if any.
43. A final mine closure plan, along with details of Corpus Fund, shall be submitted to the Regional office, Ministry of Environment & Forests, Gol, Lucknow and U.P. Pollution Control Board 5 years in advance of final mine closure for approval.
44. Project Proponent shall explore the possibility of using solar energy where ever possible.
45. Commitment towards CER has to be followed strictly.
46. Regular health check-up record of the mine workers has to be maintained at site in a proper register. It should be made available for inspection whenever asked.
47. Project Proponent has to strictly follow the direction/guidelines issued by MoEF&CC, CPCB and other Govt. Agencies from time to time.
48. The blasting will be done only after getting the permission from the Mining Department.



You shall also ensure that the proposed site is not a part of any no-development zone as required/prescribed/identified under law. In case of violation, this permission shall automatically deem to be cancelled. Also, in the event of any dispute on ownership or land use of the proposed site, this clearance shall automatically deem to be cancelled.

Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

The above stipulated conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules made there under and also any other orders passed by the Hon'ble Courts of Law relating to the subject matter.

The project proponent will have to submit approved plans and proposals incorporating the conditions specified in the Environmental Clearance within 03 months of issuance of this clearance. The SEIAA/MoEF reserves the right to revoke the environmental clearance, if conditions stipulated are not implemented to the satisfaction of SEIAA/MoEF. SEIAA may impose additional environmental conditions or modify the existing ones, if necessary.

This is to request you to take further necessary action in matter as per provisions of Gazette Notification No. S.O. 1533(E) dated 14/09/2006, as amended and send regular compliance reports to the authority as prescribed in the aforesaid notification.



(Ashish Tiwari)
Member Secretary, SEIAA

Ref. No...../Parya/SEIAA/5989-5653/2019 Dated: As above

Copy for Information and necessary action to:

1. The Principal Secretary, Environment, U.P. Govt., Lucknow.
2. Advisor, IA Division, Ministry of Environment, Forests & Climate Change, Govt. of India, Indira Paryavaran Bhawan, Jor Bagh Road, Aliganj, New Delhi.
3. Additional Director, Regional Office, Ministry of Environment & Forests, (Central Region), Kendriya Bhawan, 5th Floor, Sector-H, Aliganj, Lucknow.
4. The Member Secretary, U.P. Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow.
5. District Magistrate, Saharanpur, U.P.
6. Director, Department of Geology & Mining, U.P. Lucknow.
7. Copy for Web Master/Guard file.

(Ashish Tiwari)
Member Secretary, SEIAA